

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 58/2022

Petitioner

Milind Thakre

Versus

Respondents

STATE OF MADHYA PRADESH
THROUGH ITS SECRETARY
FOREST

REPORT OF JOINT COMMITTEE IN COMPLIANCE OF ORDER

DATED 26.07.2022 OF HON'BLE NGT, CENTRAL ZONAL BENCH

BHOPAL

INSPECTION DATED 18.08.2022

**REPORT OF THE COMMITTEE CONSTITUTED BY MP POLLUTION CONTROL BOARD IN THE
MATTER OF OA 58/2022, AS PER THE ORDERS OF HON'BLE NGT DATED 29-08-22**

1.0 Preliminary:

- 1.1 One Shri Milind Thakre has filed an application before Hon'ble National Green Tribunal, Central Zone, Bhopal regarding the illegal operations of a stone crusher unit in forest land at village Dahedi, Tehsil- Kirnapur, distt. Balaghat, which was registered as OA 58/2022 (CZ) in the registry of Hon'ble NGT. Vide its order dated 26-07-2022, Ld. NGT has formed a joint committee consisting of Collector Balaghat, Deputy Conservator of Forest, Balaghat and One representative of the MP Pollution Control Board with directions to visit the place and submit the factual and action taken report within six weeks.
- 1.2 As per the available records, the committee visited the said site of the stone crusher, namely M/s Shri Tirupati Minerals (Stone Crusher) (PCB id: 75814) and its associated stone boulder mine, namely M/s Shri Tirupati Minerals (Bolder Mine)(PCB id: 54856) on 18-8-2022 and submitted a report before Ld. NGT. The inspection team as per the Panchnama drawn during the inspection comprised of officer Shri Grejesh Kumar Barkade, DFO, Ms. Nikita Mandloi, SDM, Shri Alok Jain, RO, MPPCB, Jabalpur, Shri Sohan Salame, Mining Officer, Shri Hiralal Tekam, Revenue Inspector, Shri Gurudayal ji Turkar, Patwari and a few other officials of various departments. The report submitted before Ld. NGT has been signed by Dr. Girish Mishra, Collector, Balaghat, Grejesh Kumar Barkade, DFO, Balaghat, Shri Alok Kumar Jain, Regional Officer, MPPCB, Jabalpur and Shri Sohan Salame, Mining Officer, Balaghat.
- 1.3 Ld. NGT considered the joint report on 29-8-2022 and passed an order showing its utter displeasure specifically towards the Regional Officer MPPCB, pointing out towards his conduct and the loss caused by him to the State Exchequer by permitting excess mining directly or indirectly; permitting to violate environmental rules; found his report unfair and not trustworthy and non performance of his duties sincerely, fairly and honestly.
- 1.4 Ld. NGT had also ordered that:

"we refer the matter to the Chairman, Madhya Pradesh Pollution Control Board for taking departmental action as per rules and as per his independent findings. So far as the matter in this case is concerned we direct the Chairman, State Pollution Control Board to depute two independent authorities to the rank of Regional Officer or as he deems fit to submit the report with regard to the ¹encroachment and ²quantity of excavation from 2015 till date and to direct the authorities concerned to ³calculate the environmental compensation according to rules. The encroachment of the forest are found at present, should be immediately removed and Forest Department should be directed to take care of the forest land."

- 1.5 Pursuant to this, MP Pollution Control Board vide its order dated 3374 dated 05-09-2022 has deputed two officers, one of the rank of Zonal Officer, Zonal Office MP Pollution Control Board, Jabalpur and another holding the rank of Superintending Engineer and Unit Head- Mining, MP Pollution Control Board, Bhopal with the directions to submit report - "अतः माननीय एनजीटी द्वारा पारित आदेश अनुपालन में परियोजना प्रस्थापक द्वारा 2015 से किया गया अतिक्रमण व उत्खनन की मात्रा के संबंध में रिपोर्ट प्रस्तुत की जाना सुनिश्चित करें. माननीय अधिकरण की आगामी सुनवाई दिनांक 19-09-2022 को नियत है". A copy of the Board's order dated 05-09-2022 is placed herewith as **Enclosure 1**.
- 1.6 Based on the above backdrop, the team comprising the Zonal Officer, MPPCB Jabalpur and Superintending Engineer MPPCB, Bhopal visited the site of the crusher & mine of M/s Tirupati Minerals at village Dahedi, tehsil Kirnapur, distt Balaghat on 13-9-22 along with the officers of the district mining office, revenue department, forest department etc, the names and designation of whom are as the site visit Panchnama attached as **Enclosure 2**. The mine and crusher partner Shri Atul Pathak was also present during the inspection.
- 2.0 Background Information:**
- 2.1 The mine in question, M/s Tirupati Minerals (Bolder Mine) and the crusher associated with it, M/s Tirupati Minerals (Stone Crusher) are situated at Khasra no⁴ 466 (area 0.809 hectares) & part of khasra no. 467 (area 2.428 hectares) in an area totaling 3.327 hectares. Previously at this site, mine lease was granted to one Dinesh Devendra Agrawal vide letter dated 20-8-2015 of the office of Collector (Mining) Balaghat for 10 years for the mining of mineral stone (stone crusher). A copy of order dated 20-8-2015 is attached as **Enclosure 3**. The Environmental Clearance for this mine for mining of 28500 m³ of

stone / year was granted by SEIAA-MP on 15-7-2015, the copy of which is attached as **Enclosure 4.**

- 2.2** The regional office of the MPPCB at Jabalpur had thereafter granted CTE (PCB id: 54586) to this mine on 5-11-2015 for the mining of stone bolder 28500 m³/ year. The CTO for the mine was granted on 23-12-2015, which was renewed from time to time on 31-03-2018 & 8-08-2019. The last renewal done on 08-08-2019 was valid upto 12-10-21. Copies of the above CTE/CTO/renewal orders are attached collectively as **Enclosure 5 (colly)**. The last inspection for the renewal dated 8-8-19 was undertaken on 03-08-2019 by the inspecting officer is attached at **Enclosure 6**, wherein he has reported that –presently the mine is closed, mine owner has informed, mine is not in operation, production data is uploaded, which can be seen as nil. The mine owner Shri Dinesh Agrawal had also obtained a CTE for the installation of a stone crusher (PCB id: 75814) at khasra no 466 & 467, 2.0 hectares on 23-02-2016, in the name of M/s Dinesh Agrawal Stone Crusher, which is attached as **Enclosure 7**. The CTE was valid till 11-11-2020. No CTO was ever obtained for this stone crusher, probably the crusher was never established by Shri Dinesh Agrawal.
- 2.4** The mine owner, Dinesh Agrawal later surrendered his lease before the government in favour of Tirupati Minerals. The Collector (Mining), Balaghat allotted this lease on 10-12-2019 in favour of M/s Tirupati Minerals for the remaining period of the lease till 11-10-2025. Copy of the letter dated 10-12-19 from the office of the collector (mining) is attached herewith as **Enclosure 8**. The prior Environmental Clearance (EC) issued by SEIAA-MP on 15-7-2015 was also transferred in the name of Shri Tirupati Minerals by SEIAA-MP on 28-12-2020, a copy of which is attached as **Enclosure 9**. Regional officer of MPPCB, Jabalpur, also transferred the CTO of Dinesh Agrawal bolder mine (PCB Id: 54856) on 15-01-2021 in the name of Shri Tirupati Minerals (Bolder Mine) renewing it till 12-10-2022. The copy of the CTO order dated 15-01-2021 is attached as **Enclosure 10**. Presently the CTO for the mining operations of Shri Tirupati Minerals (Bolder Mine) is valid till 12-10-2022.
- 2.5** As per the annexure 7 in the report of the committee submitted before Ld. NGT, the mining officer wrote to RO on 18-08-2022 that “उक्त खदान में पट्टेदार द्वारा जनवरी 2021 से

खनिज का उत्पादन प्रारंभ किया गया”, meaning thereby for a common man that mining of minerals was started by the lessee from January 2021. Further in this letter it has been mentioned that “पट्टेदार द्वारा वर्ष 2021 एवं वर्ष 2022 में किये गए उत्पादन प्रेषण एवं जमा रॉयल्टी का विवरण निम्नानुसार है:-

स.क्र.	वर्ष	उत्पादन (घनमीटर)	प्रेषण (घनमीटर)	जमा रॉयल्टी / डीआर (रूपए)
1.	2021	8358.00	5694.68	693737 /-
2.	202	690.00	1469.98	400000 /-
		9048	7164.66	

For a lay man’s understanding, the above table depicts that 8358 m³ of mineral was mined (उत्पादन) in year 2021 and 690 m³ was mined in year 2022. A lay man also infers from this table that 5694.68 m³ of mined mineral was dispatched (प्रेषण) (of course after crushing in the crusher) and in the year 2021 and 1469.98 m³ was dispatched (after crushing). This understanding is fortified from the letter from the mine owner dated 24-08-2022 which is also attached in annexure 7. The proprietor of M/s Tirupati minerals had informed the RO that in the year 2021 he has operated the mines, in which the crusher was operative for 10 days, in which 5694.68 m³ of stone was crushed and crusher was operated for 7 days in year 2022, in which 1469.98 m³ of stone was crushed and the same information can be obtained from the district mining officer. The contents of these two letters, one from the mining officer and other from the mine/ crusher owner consolidate the understanding that उत्पादन denotes the production or mined quantity of the stone boulder from the mine, while प्रेषण denotes the dispatch quantity of the crushed mined mineral. If one goes by this understanding of उत्पादन & प्रेषण, the total volume of stone crushed & dispatched in 2021 & 2022 together comes out to be 7164.66 m³ while that mined from the mines comes out to be 9048 m³. Further as per the circular of the mining department dated 07-01-2020, attached as **Enclosure 11**, the conversion factor of the crushed bolder shall be taken as 1.41 T/m³, the weight of the crushed stone dispatched in

yr. 2021 & 2022 will be $7164.66 \times 1.41 = 10102.1746$ T. The crusher capacity as obtained from the Board's record is 75 TPH and considering a daily operation of 10 hrs, the number of days the crusher had to be operated to obtain this output can be calculated as $(10102.1746 \text{ T}) \div (75 \text{ T/hr} \times 10 \text{ hr/day}) = 13.469$ say 13.5 days.

2.6 The present inspecting team, having the above notion of उत्पादन i.e. quantity of mined minerals and प्रेषण i.e. the dispatch of the crushed mineral from the crusher, during the site visit on 13-09-2022, discussed the about this issue with the mining officer, Balaghat who was present during the inspection. The mining officer clarified that उत्पादन is not quantity of mined mineral rather it is quantity of mined mineral that has been crushed and प्रेषण is the dispatch of crushed mineral from the crusher. He also clarified that the mining department does not maintain records of the stone bolder that is mined out from the mine, rather the mined mineral that is fed to crusher represents उत्पादन and the difference of उत्पादन and प्रेषण is the stock of crushed mineral products that remain as stock lying in the crusher premises. He also clarified that the royalty is levied on the crushed material that is dispatched out of the premises, royalty is deposited lump-sum in the advance, and as and when the crushed material is dispatched, the crusher owner has to enter the vehicle number and the quantity in cubic meters that is being dispatched. Royalty @ Rs. 120/ m³ is automatically deducted from the advance royalty that has been already paid and the pit pass for vehicle exit is generated. The various inspection barriers and authorized officers including revenue & police officers can inspect the vehicle and verify its contents- quantity wise as well as the amount of royalty paid. He also clarified that the stone mining as per mining department rules, includes the operation of crusher to crush the mined stones. He also told that generally the crusher has to be installed inside the mine premises, but if the location of mine and crusher are different, royalty @ Rs 60/m³ for the exit of bolder from the stone mine and remaining Rs. 60 Rs 60/m³ has to be paid once the crushed material leaves the crusher premises.

2.7 Based on the above clarification / information extended by the Mining Officer, the total volume of the material crushed in the crusher i.e. उत्पादन is 9048 m³ and accordingly the days of operations of the stone crusher for crushing this volume can be worked out as :-

$(9048 \text{ m}^3 \times 1.41 \text{ T/ m}^3) \div (75 \text{ T/hr} \times 10 \text{ hr/day}) = 17.01 \text{ days}$. The above method of calculation assuming 10 hrs/day operation of the crusher has been adopted from the report that has already been submitted by a committee constituted in the matter of OA 739 /2018 "Residents of Gram Panchayat Varahiya vs. State of MP". Thus it can be presumed that the stone crusher of M/s Tirupati Minerals operated for 17 days in year 2021 & 2022.

- 2.8 Further after the Ld. NGT order dated 29-08-2022, the mining officer of Balaghat wrote to the RO, MPPCB, Jabalpur on 31-08-2022, a copy of the said letter is attached as **Enclosure 12**. The information about the उत्पादन and प्रेषण has been shown as nil from year 2015 till 2020. It depicts that there was no crushing of stone bolder in these years nor any dispatch of crushed material. From this it can also be inferred that there might have been no crusher installation between this period. It is also mentioned in this letter that the lease was sanctioned to Dinesh Agrawal from 12-10-2015 till 11-10-2025, which was transferred to Shri Tirupati Minerals for the remaining period on 10-12-2019 and the production of mineral (उत्पादन) commenced from January 2021. Although, as submitted earlier in the foregoing paras, the mining department does not keep record of the mined material, it cannot be said whether or not any mining of mineral was undertaken, but it can be inferred that in absence of any crusher to crush the boulders, mining of minerals would not have been done. No mining- no crushing conclusion is also corroborated by the inspection report of Enclosure 6, which was done on 03-08-2019.
- 2.9 Thus as desired by Ld. NGT regarding quantity of excavation from 2015 till date, it can be concluded that quantity of excavation cannot be ascertained as there is no record maintained for the same by the Mining Department; instead record for quantity of material crushed is maintained. As presented earlier in the foregoing paragraphs, no crushing was done between 2015-2020, and it can be inferred from the available record, inspection report etc., that no excavation was also done during this period. During the period 2021 and 2022, 9048 m³ of mined material was crushed and some stone boulders uncrushed were found lying at the site, the quantification of which is not possible. Hence during the period 2021 & 2022, how much mineral was actually

excavated, can only be elaborated by the Mining department, but it can be inferred that at least 9048 m³ of mineral has been excavated plus the excavated material lying at the site, which may be as per visual approximation 200-300 m³. Thus the excavated quantity from 2015 to 2020 stands nil and that excavated in 2021 & 2022 is between 9048 m³ + 200 to 300 m³.

3.0 The site and encroachment:

- 3.1 The site of the industry is situated in vilage Dahedi, tehsil Kirnapur of district Balaghat at Khasra no. 466 and khasra no. 467 (part), admeasuring 3.237 hectares for the mine and the crusher installation. The site can be reached from Balahgat district headquarters to Kirnapur and then a PMGSY road leads to the site situated approximately 10 km off the Kirnapur- Lanji main road. The area is said to be naxalite affected and a 208- Kobra settlement has also been made off Kirnapur- Lanji main road to counter the threats of naxalites. The nearest village is Dahedi, which lies approximately 0.6 to 0.8 km west aerielly from the mine site. The co-ordinates of the site are 21⁰40'11.7336"N and 80⁰21'50.4776" E approximately. A Google earth screen shot and mobile app map location screen shots are attached collectively at **Enclosure 13 (colly.)**.
- 3.2 The mine lies on the hill slopes of a hill, where few other mines are also operative nearby. The crusher has been located in the foot hills on a plane section of the leased land. Apart from the leased land in khasra no. 466, & Kh. No.467 (part), the mine / crusher has also obtained permission from the district administration for the stocking of the crushed mineral on kh. No. 467, the area of which is 2.00 hectares. Copy of the order dated 07-01-2022 is attached as **Enclosure 14**. The khasra maps showing the mine and crusher as well as the area for storage are attached as **Enclosure 15 A & 15 B**. The adjoining disputed forest land i.e. khasra No. 465 is a revenue forest, land which lies adjoining the northern boundary of the mine/ crusher. The area of this revenue forest is 13.294 hactares. It is registered as a "बड़े झाड का जंगल" in the revenue records, and its kh. no. has been marked in the Enclosure 15 by inspecting team for the sake of brevity.
- 3.4 There are few trees of the local variety standing in this piece of revenue forest. There is a kuchcha road between the boundary of the crusher / mine (Kh. no. 466 -467) and revenue

forest khasra 465. This kuchcha road passes through kh. No. 465 and has been formed due to the commuting of the villagers. It serves as a short cut to villages like Saleh, Benegaon etc. The northern boundary of this khasra 465 is formed by a metalled road which comes from Dahedi village side and leads towards Saleh & Benegaon. It was also observed that villagers have also encroached upon this piece of revenue forest doing agriculture and a couple of paddy farms are also present here.

- 3.3** It was found by the earlier committee in its report, that encroachment to the tune of 4350 sq.ft has been noticed by the revenue officers by the crusher unit in the revenue forest kh.no. 465 by constructing some portion of its weigh bridge, a temporary vehicle shed, wind breaking wall etc. The revenue officials had taken measurements at that time and established munaras to demarcate the boundary of the Kh. no. 465. During this inspection it is found that the mine / crusher management has removed the weigh bridge, temporary vehicle shed, wind breaking wall etc. from the kh.no.465. A kuchcha approach road approximately 60 feet long from the metalled road to the mine / crusher entry gate, passes through Kh. no. 465 and this approach road was also counted as encroachment. However apart from this approach, the mine / crusher has no other easy right of way to approach their premises from the metalled road.
- 3.4** The kh. no 465 is a big chunk of land and also touches upon that portion of kh. no. 467 where the mine / crusher management has already obtained permission to store its crushed material. Munaras have been also fixed here, but it was observed that between the line of sight of two munaras, some small quantity of crushed material is still lying and its removal has been hampered due to the continued rains in the area. Mine / crusher management has been instructed to remove the material at the earliest, which, although is a small quantity, but obstructs the line of sight between two munaras and constitutes encroachment. The revenue officials present- the patwari and revenue inspector were also instructed to install more number of munaras so as to clearly ascertain the boundaries of the Kh. no. 465 so that no confusion arises any further.
- 3.5** It was also communicated to the inspecting team by the revenue officials that the mine and crusher (inoperative at the time of inspection), have been installed in the allotted

leased area of kh. no. 466 & 467(part) and no mining portion or crusher portion lies in the encroached land. The active mining portion is far from the khasra No. 465 and crusher portion is near to it. The district mining officer was also instructed to install more munaras to clearly establish the boundaries of the allotted land. During writing of this report, the mining officer has forwarded certain photographs pertaining to the installation of more munaras, the relevant photographs are attached as Enclosure ~~20~~ containing photographs.

- 3.6 The SDO of forest department present during the inspection pointed out that the kh. no. 465 is not a forest department's land and rather a designated revenue forest land, and forest department do not exercise any control in revenue forest area. The designated forest department's forest area lies around 2.0 km away from the mine/ crusher area. He also informed that forest department has already issued NOC letter for kh. no. 466 & 467 as they are not within 250 m from the forest compartment, copy of that letter dated 21-07-2009 is attached as **Enclosure 16**.
- 3.7 It was also noticed by the inspecting team, that the mine lies in a hilly portion with lot of OB of murrum and green cover of shrubs and palm trees. The mine is still in development stage and only a small portion has been exposed for mining. The OB has been used to make primary crusher platform and has also been dumped inside the lease boundary. The crusher comprises of a primary crusher of 100 HP motor, 4 secondary crushers, each with 60 HP motors, two vibratory screens each equipped with 40 HP motor and 8 belts for metal size 80 mm, 60mm, 40 mm, 20 mm, 10 mm, 06mm dust and a return belt to primary crusher, each running through 20 HP motor. Water sprinklers have been installed at the jaw crusher & vibratory screens and screens have been covered from 3 sides. Since the crusher was not operational, the efficacy of the PCEs cannot be commented upon, but all round wind breaking wall etc has not been made. Similarly the mine is hilly, garland drain has been made at the foothill, but it was observed that the silt flows in the drain near the material stock area, for which gabion wall / siltation pond needs to be made to trap the silt. It has been informed that the RO has ordered closure of the crusher on 1-9-2022, a copy of which is attached as **Enclosure 17**.

3.8 To sum up, the encroachment of 4350 sq.ft., observed earlier has been almost removed. Some material that is lying outside the stock yard boundary in khasra 465, needs to be removed, for which instructions have been given to the mine / crusher owner. The crusher owner expressed his innocence in the matter that due to non clear boundary line between his land and govt. revenue forest land, some encroachment had happened un-intentionally, that has been removed and remaining spread of some material will be cleared as soon as the rain permits. The removal of encroachment from the government land is the responsibility of the district administration and they may be directed to take suitable steps to remove encroachment that remains. The mine / crusher management should also obtain permission from the district administration to use the approach road that passes through kh. no. 465.

4.0 Environmental Compensation:

4.1 Shri Tiruapti Minerals (Bolder Mines) holds a valid consent from MPPCB which is valid till 12-10-2022 (Enclosure 10). So far as mining of minerals is concerned, the mine holds a valid CTO. On the other hand the crusher installed did not have a valid CTE for its installation nor any CTO for stone gitti production. Still the crusher was installed by the proprietor and operations were permitted by the Mining department. This fact is undisputed, because the department has been collecting the royalty for the same. A discussion with the mining officer revealed that stone mining as per their departmental norms, is generally associated with the installation of stone crusher. Hence their mining permission include the operation of a crusher. He elaborated that खनिज पत्थर का उत्खनी पट्टा (क्रेशर आधारित)" is written in their office orders.

4.2 On the other hand, mining of minerals require EC, but operation of a crusher does not require any EC. After EC, mine is required to obtain CTE as well as CTO from the MPPCB and if crusher is installed it is also required to obtain CTE & CTO from MPPCB. If the proponent so desires, he may obtain a combined CTE / CTO for both mining and stone crushing. In the present case no CTE / CTO was obtained prior to installing / running the crusher and mining department has not asked the proprietor to submit the copies of

- 4.5 After the filing of this petition, the response from the mining department seems to be piece-meal; information as required, were not supplied completely in one go. The first such reply can be traced back to their letter dated 18-8-2022 which is enclosed in the previous committee report at Annexure VII. Other response was given on 31-08-2022, which has been given place in Enclosure 12. Now a fresh response has been sent on 09-09-2022, which is attached as **Enclosure 19**. A bare perusal of these three letters reveal that the detailing of the information has increased sequentially from 18-8-2022 to 31-08-2022 and 09-09-2022.
- 4.6 Now in this new letter of 09-09-2022, it has been clearly mentioned that Dinesh Agrawal neither mined the minerals nor installed a stone crusher during his tenancy from 2015 to 2019. After taking over by the new owner in 2019, new owner also did not do anything in year 2020, and has started stone crushing since January 2021. The crusher operated in the month of January 2021 till December 2021, it remained inoperative in the months Jan 2022 to June 2022 and again operated in July & August 2022.
- 4.7 From the production data month-wise, it cannot be said that it had operated at its full capacity of 75 T/hr for 10 hours a day for all the days of a month. As per the installed capacity, the crusher can crush 750 T of stone in a day production and 18750 T in month of 25 days operation. On the contrary the maximum production that has been taken from the crusher in month of June 2022 was 3120 T. It shows that the crusher never operated at full capacity.
- 4.8 Hence in this backdrop, the assessment of environmental compensation stands to be a ticklish issue. One method of assessment may be the days of operation of stone crusher as has been worked out at para 2.6 to 2.7. Based on that, the maximum number of days of operation of crusher are 17.01 say 17, and the EC can be calculated as under:

$$EC = PI \times N \times R \times S \times LF ; \text{ where:-}$$

<i>EC is Environmental Compensation in ₹</i>	<i>R = A factor in Rupees (₹) for EC i.e. 250</i>
<i>PI = Pollution Index of industrial sector i.e. 80 for Red category</i>	<i>S = Factor for scale of operation i.e. 0.5 for small scale</i>
<i>N = Number of days of violation took place i.e. 17</i>	<i>LF = Location factor i.e. 1.0 for city / town < 1 million population</i>

Hence EC can be assessed as $EC = 80 \times 17 \times 250 \times 0.5 \times 1.0 = \text{Rs. } 1,70,000.00$

- 4.9 Another stringent way, when all the month-wise data of operations have been made available now, is to consider the operations of the crusher illegal since January 2021 till August 2022 i.e. without CTE / CTO. Thus for full one year and 8 months (till a closure order was issued on 01-09-2022 by the RO- Enclosure 17) the crusher operated without CTE/CTO. Based on that the days of violation for full one year of 2021 can be taken as 365 and for 8 months of the year 2022, the days of violation will be 243 days. Total days of illegal operations without CTE & CTO comes out to be 608 days and the EC comes out to be:

$$EC = 80 \times 608 \times 250 \times 0.5 \times 1.0 = \text{Rs. } 60,80,000.00$$

- 4.10 As per the CPCB publication "*Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund*" of 2019, and MPPCB order dated 04-04-2022, the minimum amount of compensation should be Rs. 5000/ day. Accordingly for 608 days of violation the minimum amount of EC can be worked out as under:

$$EC = 608 \times 5000 = 30,40,000.00$$

- 4.11 Thus the EC calculation with various options have been presented in para 4.8 to 4.10. All the EC options as may be possible, were considered and presented by the inspecting team as mentioned in para 4.8 to 4.10. A considered decision on the imposition of EC may be taken by the EC committee.

5.0 Conclusion:

- 5.1 Based of the records obtaining before the inspecting team and submissions made in the foregoing paras, following conclusions can be drawn:

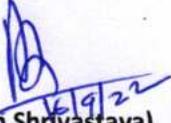
5.1.1 About Encroachment: It is true that M/s Triupati Minerals has encroached upon the Kh. no. 465, which happens to be a revenue forest land. The encroachment to the tune of 4350 sqft was found by the previous committee, which has been removed, some crushed material stock still lies in the kh. no. 465 which need to be removed and shifted in kh.no. 467 allotted to M/s Triupati Minerals for stocking. This removal should be accomplished

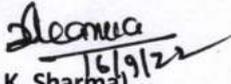
at the earliest, as soon as the rainy weather permits. However the responsibility lies with the revenue department to ensure compliance. The details are discussed in Para 3.0 of the present report.

5.1.2 Quantity of excavation from 2015 till date: From the information obtaining on records, the excavation was not done from 2015 till 2020. It was started from January 2021 and around 9048+ 200 to 300 m³ stone has been excavated as discussed under Para 2.0 of this report.

5.1.3 Calculation of environmental compensation as per rules: The calculation of environmental compensation as per rules considering various aspects has been presented under Para 4.0 of the present report.

The compilation of site photographs taken during the site visit as well as those provided by the mining officer are also attached at **Enclosure 20**. Report submitted for further necessary action.


(Adesh Shrivastava)
Superintending Engineer
MPPCB, Bhopal


(H.K. Sharma)
Zonal Officer,
MPPCB, Jabalpur

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016

Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक 8374 विधि/NGI(CZ)/प्रनिबो/22
प्रति

भोपाल, दिनांक 05/09/2022

1 श्री हेमन्त कुमार शर्मा,
ऑचलिक अधिकारी,
ऑचलिक कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
जबलपुर

2 श्री आदेश श्रीवास्तव,
अधीक्षण यंत्री (यूनिट हेड-मायनिंग)
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
भोपाल ।

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक 58/2022
द्वारा दिनांक 29.08.2022 को पारित आदेश के अनुपालन बाबत ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा प्रकरण क्रमांक 58/2022 (मिलिंद ठाकरे विरुद्ध मध्यप्रदेश शासन व अन्य) में पारित आदेश दिनांक 29.08.2022 का अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-
"we direct the Chairman, State Pollution Control Board to depute two independent authorities to the rank of Regional Officer or as he deems fit to submit the report with regard to the encroachment and quantity of excavation from 2015 till date and to direct the authorities concerned to calculate the environmental compensation according to rules. The encroachment of the forest are found at present, should be immediately removed and Forest Department should be directed to take care of the forest land."

अतः माननीय एनजीटी द्वारा पारित आदेश अनुपालन में परियोजना प्रस्थापक द्वारा 2015 से किया गया अतिक्रमण व उत्खनन की मात्रा के संबंध में रिपोर्ट प्रस्तुत की जाना सुनिश्चित करें ।

माननीय अधिकरण की आगामी सुनवाई दिनांक 19.09.2022 को नियत है ।

संलग्न :- एनजीटी आदेश ।

(ए.ए. मिश्रा)
सदस्य सचिव
9C

अनुविपार
6/9/22

स्थल पंचनामा

दिनांक 13/09/2022

आज दिनांक 13/09/2022 समय 12:00 बजे मौका स्थल ग्राम-दहेदी लहरीब-छिन्नापुर के ख.नं 466, 467 भाग रकबा 3.237 हे. क्षेत्र पर स्वीकृत पत्थर उत्खनीपट्टा क्षेत्र के संबंध में माननीय NDA सेन्ट्रल जोन भोपाल के पत्र क्रमांक/58/2022 में दिनांक 29/08/22 पारित आदेश के पालन में हम नीचे अधोहस्ताक्षरकर्ता एवं मौके पर उपस्थित खनिज अधिकारी मय अमला, अकु-विभागीय अधिकारी (वन) परिक्षेत्र छिन्नापुर, राजस्व निरीक्षक, टुकड़ा पटवारी तथा मैलर्न तिजपति मिनरल्स जे.पी.मल्ल पाठक एवं स्टाफ की उपस्थिति में मौका निरीक्षण किया गया। मौका अक्षांश ग्राम-दहेदी लहरीब-छिन्नापुर के ख.नं. 466, 467 भाग रकबा 3.237 हे. खनिज पत्थर (क्रेडर आधारित उत्खनीपट्टा अवधि दिनांक 12/10/2015 से 11/10/2025 तक स्वीकृत है तथा उक्त क्षेत्र के ख.नं. 467 भाग रकबा 2.000 हे. पर मैलर्न-पी तिजपति मिनरल्स को खनिज पत्थर गिरी रखने हेतु भण्डारण अनुमति स्वीकृत है। उक्त दोनों क्षेत्रों का संयुक्त रूप से भ्रमण कर मौका निरीक्षण कर डेटो ग्राप्त किये गये।

क्र.	नाम	पदनाम	हस्ताक्षर
1.	श्री हेमंत कुमार शर्मा	आंचलिक अधिकारी म.प्र. पी.वी.डी, जबलपुर	 13.9.22
2.	श्री आदेश-भीवास्तव	अधीक्षक इंजी. म.प्र. पी.वी.डी भोपाल	 13/09/22
3.	श्री सोहन ललामें	प. एन. ज. व. विभागी बालाघाट	 13/09/2022

4. श्री राजा खरे SDO वनविभाग

13/09/22
राज्य 200
5000000/-
11 19 1111

5. श्री सुरेश कुसले खनिजविभाग

13/09/2022

6. श्री विनायक शेठाम राजस्व निरीक्षक

13/09/2022
R.I.
13/09/2022

7. श्रीमती रुबी मरठे राजस्व निरीक्षक

8. श्री गुरुदयाल सुरकर हळापट्टारी

13/09/2022

9. श्री अजय पाठक प्र० विरूपति मित्रलस

13-09-2022

10 - श्री संजय वर्मा, साहा.यंत्री, म० प्र. प्र. नि. बोर्ड
जवळपुर

13/09/2022

कार्यालय कलेक्टर (खनिज शाखा) बालाघाट

॥ आदेश ॥

कमांक / 1037/ख.लि./15

बालाघाट दिनांक 20/8/2015

आवेदक श्री दिनेश देवेन्द्र अग्रवाल निवासी विजय नगर गोदिया जिला गोदिया (महाराष्ट्र) को जिला बालाघाट के ग्राम दहेदी तह. किरनापुर के खसरा कमांक 466, 467 रकबा 3.237 हे. क्षेत्र पर खनिज पत्थर (स्टोन-केशर) उत्खनिपट्टा करने हेतु दिनांक 25.06.2014 को आवेदन पत्र 10 वर्ष (दस वर्ष) हेतु प्रस्तुत किया गया।

आवेदक द्वारा प्रस्तुत आवेदन पत्र का स्थल निरीक्षण प्रतिवेदन संबंधितों से प्राप्त किये गये। अतः उपरोक्त जाँच प्रतिवेदनों के आधार पर एवं इस कार्यालय के पत्र कं0/1398/ख.लि. 3/14/दिनांक 16.10.2014 के द्वारा दी गई सैद्धान्तिक मंजूरी के अनुसार आवेदक श्री दिनेश देवेन्द्र अग्रवाल निवासी विजय नगर गोदिया जिला गोदिया (महाराष्ट्र) को ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा कमांक 466, 467 रकबा 3.237 हे. क्षेत्र पर खनिज पत्थर (स्टोन-केशर) मध्य-प्रदेश गौण खनिज नियमावली 1996 के नियम 18(2) के तहत अवधि 10 वर्ष (दस वर्ष) स्वीकृत करने की अनुमति निम्न लिखित शर्तों के आधार पर प्रदान की जाती है।

उत्खनिपट्टे की शर्त :-

- 1- सरफेंसरेट रूपये 50/- प्रति हे0 प्रतिवर्ष देय होगा।
- 2- डेडरेंट (अनिवार्य भाटक) 40,000/- रूपये प्रति हे0 प्रतिवर्ष जमा कराना अनिवार्य होगा। (प्रथम वर्ष निरंक, द्वितीय एवं तृतीय वर्ष 30,000/-)
- 3- पत्थर (गिट्टी) की रायल्टी 100/- प्रति घनमीटर की दर से देय होगी।
- 4- दो सक्षम जमानतदारों के पृथक-पृथक रूप से रूपये 100000 (अक्षरी रूपये एक लाख रूपये मात्र) रूपये 250/- के स्टाम्प पेपर पर सक्षम कार्यपालन दण्डाधिकारी से प्रमाणित कराकर प्रस्तुत करना अनिवार्य होगा।
- 5- उत्खनिपट्टा विलेख अनुबंध निष्पादन अनुमोदित खनन योजना में अनुमोदित खनिज मात्रा की प्रतिवर्ष गणना अनुसार की जावेगी।
- 6- राज्य पर्यावरण प्रभाव प्राधिकरण (सिया) के पत्र कमांक 3577 दिनांक 15.07.2015 के अनुसार समस्त शर्तों का पालन करना अनिवार्य होगा।
- 7- क्षेत्रीय प्रमुख संचालनालय भौमिकी तथा खनिकर्म जबलपुर के ज्ञापन कमांक 3531 जबलपुर दिनांक 01.11.2014 के अनुमोदित खनन योजना का पालन करना होगा।
- 8- स्वीकृत क्षेत्र का सीमांकन स्वयं के व्यय से नियमानुसार कराना अनिवार्य होगा एवं पक्के सीमा स्तंभ माप-दण्ड अनुसार स्थापित कर उनकी देखरेख स्वयं के व्यय से करना होगा, तथा रूपये 100/- सीमांकन शुल्क जमा कराकर चालान की मूल प्रति प्रस्तुत करना अनिवार्य होगा।
- 9- पट्टाधारक को वित्तीय प्रत्याभूति देनी होगी, वित्तीय प्रत्याभूति की रकम उत्खनन पट्टे के क्षेत्र के प्रति हेक्टर 15 हजार रूपये होगी, किसी अधिसूचित बैंक से बैंक गारंटी या एन.एस.सी. अनुबंध पूर्व देना होगा।
- 10- पट्टाधारक को अदेय प्रमाण पत्र प्रस्तुत करना होगा।
- 11- मध्यप्रदेश गौण खनिज नियमावली 1996 के नियम 30(20) क,ख,ग के अंतर्गत प्रस्तुत होने वाले मासिक (विवरणी) पत्रक/अर्द्धवार्षिक पत्रक/वार्षिक पत्रक (विवरणी) समय पर प्रस्तुत करना होगा।
- 12- उत्पादन रजिस्टर बिक्री रजिस्टर एवं मजदूर रजिस्टर तथा खनिज के स्टॉक आदि का संधारण कर वैधानिक रिकार्ड खनन क्षेत्र पर ही सुरक्षित रखना अनिवार्य होगा।
- 13- म.प्र. गौण खनिज नियमावली 1996 के नियम 26(1)क अन्तर्गत आदेश प्राप्ति के 3 माह की अवधि में अनुबंध निष्पादन कराना अनिवार्य होगा।
- 14- अनुबंध पश्चात 60 दिवस के भीतर म.प्र. प्रदूषण नियंत्रण बोर्ड कार्यालय जबलपुर से जल एवं वायु सम्मति प्रदूषण नियंत्रण की रकीन (एन.ओ.सी.) नियमानुसार प्रस्तुत करना होगा, एवं पर्यावरण सम्बन्धी मासिक पत्रक प्रस्तुत करना अनिवार्य होगा।

- 15- म.प्र. वाणिज्य कर अधिनियम के तहत नियमानुसार वाणिज्यकर जमा कराना होगा तथा पंजीयन प्रमाण पत्र प्रस्तुत करना होगा।
- 16- म.प्र. शासन खनिज साधन विभाग भोपाल के जो भी प्रचलित/परिवर्तित नियम होंगे उनका पालन करना अनिवार्य होगा तथा शासन द्वारा समय-समय पर किये गये संशोधित नियमों का पालन करना होगा।
- 17- म.प्र. भू-राजस्व संहिता 1959 की धारा 59 के तहत भू-परिवर्तन की जो भी दरे होंगी। उसके अनुसार राशि सम्यधित विभाग में जमा कराना अनिवार्य होगा।
- 18- खदान क्षेत्र में पत्थर विस्फोटकों द्वारा किसी भी हालत में नहीं निकालना होगा मानव श्रमिकों द्वारा ही उत्खनन कार्य कराना होगा तथा विस्फोटकों के उपयोग हेतु संबंधित विभाग से विधिवत अनुज्ञा प्राप्त करना अनिवार्य होगा।
- 19- खनिज उत्खनन की निकासी का मार्ग यदि वन क्षेत्र से गुजर रहा है तो उत्खनन/परिवहन की अनुमति पन्द्रह दिवस के भीतर वन विभाग से लेना अनिवार्य होगा।

यदि आपको उपरोक्त सभी शर्तें मान्य हों तो इस उत्खननपट्टा की स्वीकृति दिनांक से तीन माह के अंदर म.प्र. गौण खनिज नियम 1966 के नियम 26 के अनुसार प्रारूप सात में उत्खननपट्टा विलेख निष्पादन और भारतीय रजिस्ट्रीकरण करना होगा। जहां उपरोक्त कालावधि में ऐसे विलेख का निष्पादन नहीं किया जाता है, तो पट्टा मंजूर करने वाला आदेश प्रति संपहृत किया गया समझा जावेगा।

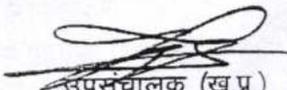
(कलेक्टर महोदय द्वारा आदेशित)

Sd/-
उपसंचालक (ख.प्र.)
जिला बालाघाट

पृ०कं०/ ^A1037/ ख०लि०-3/15
प्रतिलिपी:-

बालाघाट, दिनांक 20/8/15

- 1- संचालक भौमिकी तथा खनिकम खनिज भवन 29-ए अरेरा हिल्स भोपाल की ओर सूचनार्थ प्रेषित।
- 2- वनमण्डलाधिकारी वन मण्डल दक्षिण (स०) वन मण्डल बालाघाट की ओर सूचनार्थ।
- 3- अनुविभागीय अधिकारी (रा०) किरनापुर की ओर सूचनार्थ प्रेषित।
- 4- तहसीलदार, तहसील किरनापुर जिला बालाघाट की ओर सूचनार्थ।
- 5- क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण विजय नगर जबलपुर की ओर सूचनार्थ प्रेषित।
- 6- खनि निरीक्षक तह. किरनापुर/खनि सर्वेयर बालाघाट की ओर सूचनार्थ।
- 7- सरपंच ग्राम पंचायत दहेदी तह० किरनापुर की ओर सूचनार्थ।
- 8- आवेदक श्री दिनेश दवेन्द्र अग्रवाल निवासी विजय नगर गोदिया जिला गोदिया (महाराष्ट्र) को आवेदन पत्र दिनांक 25.06.2014 के संदर्भ में सूचनार्थ एवं पालनार्थ।
- 9- गार्ड फाईल।


उपसंचालक (ख.प्र.)
जिला बालाघाट



REGISTERED
State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

Environmental Planning & Coordination Organization
 Paryavaran Parisar, E-5, Arera Colony
 Bhopal-4620 16
 visit us <http://www.mpseiaa.nic.in>
 Tel: 0755-2466970, 2466859
 Fax : 0755-2462136

No: 3577 / SEIAA /15
 Date: 15.9.15

To,

Shri Dinesh Agrawal,
 Vijaynagar, Balaghat Road Gondiya
 (MH) - 441601

Sub: Case No. 2083/2014 - Prior Environmental Clearance for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha for production capacity from 28,500 m³/year at Khasra no. 466, 467 at Village - Dahedi, Tehsil- Kirnapur, District- Balaghat (M.P) by Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601 Tel No 9422130584

This has reference to your letter received in SEIAA office on 10.11.2014 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary and interstate boundary within 10 Km radius. There is no human settlement/waterbody within 500m.distance from mining site. There is no Forest boundary within 250 m distance from mining site

The **Stone Quarry** project is for production capacity of expansion in production capacity from 28,500 m³/year. The mining will be carried out by Opencast Manual/Semi Mechanized Method.

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 211th meeting dtd.23.06.2015 and decided to accept the recommendations of 183rd SEAC meeting dtd. 27.04.2015.

Hence, Prior Environmental Clearance is granted for **Stone Quarry** (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28,500 m³/year at Khasra no. 466, 467 at Village - Dahedi, Tehsil - Kirnapur, District- Balaghat (M.P) for the lease period to Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601, subject to the compliance of the following specific conditions as recommended by SEIAA & SEAC and subsequent standard conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
2. The average depth of the pit shall not exceed 6.0 m. at the end of lease period.
3. RO, MPPCB has reported some palm trees within the proposed mining site. PP should apply for the permission from the competent authority to cut these trees and plant compensatory trees as per rules
4. Protection of fauna and flora in and nearby the project site shall be ensured while executing the mining activities.

1 of 3

Case no.2083 / 2014

Adk

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5. Garland drain and check-dams shall be constructed all around the dumps to prevent and flow from the mining site.
6. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
7. The mined out pits shall be developed into water body being appropriately fenced and with safe stairway.
8. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA
9. Transportation of material shall be done in covered vehicles.
10. Necessary consents shall be obtained from MPPCB and the air pollution control measures for crusher have to be installed as per the recommendation of MPPCB.
11. Permission / NOC shall be obtained from Gram Panchayat for lifting water from the village resources and shall be furnished to MPPCB while obtaining necessary consents under the provisions of Air / Water consents.
12. Curtaining of site shall be done using appropriate media.
13. The proposed plantation should be carried out along with the mining and PP would maintain the plants for five years including casualty replacement.
14. Transportation shall not be carried out through forest area.
15. Appropriate activities shall be taken up for social up-liftment of the Region. Funds reserved towards the same shall be utilized through Gram Panchayat.
16. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
17. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.

B. Standard Conditions

1. Controlled blasting techniques, as and when required, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
7. Parking of vehicles should not be made on public places.
8. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
10. Trenches / garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
12. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area.
13. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.

Act



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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Jabalpur
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RED-SMALL

CTE-Fresh

VALID UP TO:
13/10/2020CONSENT NO: CTE-
33496PCB ID:
54856

NO: CTE-33496/MPPCB/JBP

Dated: 05/11/2015

To,

M/s. Dinesh Agrarwal Boulder Mine,

K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Vijay Nagar Gondia Maharashtra,

City : Dahedi,

Dist : Balaghat, Tal : Kirnapur, SIDC : Not In SIDC

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Establish Application Receipt No. 121776 Dt. 14/10/2015 and last communication received on Dt. 05/10/2015

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Vijay Nagar Gondia Maharashtra, Dahedi, Kirnapur, Balaghat, Phone No. 9326811584

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Vijay Nagar Gondia Maharashtra, Dahedi, Kirnapur, Balaghat, Contact No. 9326811584
- b. **The capital investment in lakhs:** 3
- c. **Product & Production Capacity:**

Product	CTE Qty	CCA Qty	Applied Qty
Mining of Bolder	28500.0 Cu.Meter/Year	0.00	0.00

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

SHRINIW
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Digitally signed by SHRINIWAS
DWIVEDI
DN: c=IN, o=MP POLLUTION
CONTROL BOARD,
ou=REGIONAL OFFICER,
postalCode=482001,
st=Madhya Pradesh,
cn=SHRINIWAS DWIVEDI
Date: 2015.11.06 13:49:38
+05'30'



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	100 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

NOX-Amb 80.0 MICROG/M3, B.O.D (3 Days 27oC) 30.0 mg/l

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitor

1. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified. Sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

9. Recording of Monitor

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and



Consent Order

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(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid

All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass of Treatment Facilities

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :
i. where unavoidable to prevent loss of life or
ii. Where excessive storm
severe property damage, or
drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent.
The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. This consent to discharge shall expire on midnight of date of expiry. The occupier shall not discharge any effluent after the date of expiration.

Additional Water condition:- (if any) :-



Consent Order

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height	Control equipment to be installed	P.M, SOX, NOX
Material Handling	-	0	Bag Filter, Green Belt,	SPM
Stone Crushing	-	0	Bag Filter, Green Belt, Hood Cover, Water Sprinkler,	SPM

3.

Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 mg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 "-" (PM25 mg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 "-"
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 "-"
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 "-"

4. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

6. The industry/unit shall ensure the fugitive emission of particulate matter below 600 mg/m³ at a distance of 10 meter from any source of emission/section/activities.

7. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Additional Air condition:- (if any)

:-



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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GENERAL CONDITIONS:

2.

The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the sam

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

10.

After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional ccndition:- (if any) :-



For and on behalf of
M.P. Pollution Control Board

SHRINIWA
S DWIVEDI

Digitally signed by SHRINIWA S DWIVEDI
DN: cn=SHRINIWA S DWIVEDI,
o=M.P. POLLUTION CONTROL BOARD, ou=REGIONAL OFFICE, email=shri@mppcb.gov.in,
c=IN

(Regional Officer)



Consent Order

M.P. Pollution Control Board - Jabalpur
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Jabalpur
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VALIDITY (A/W): 12/10/2016

CONSENT NO: ***

PCB ID: 54856

NO: /MPPCB/JBP

Dated: 23/12/2015

To,

M/s. Dinesh Agrarwal Boulder Mine,
K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Vijay Nagar Gondia Maharastra,
City : Dahedi,
Dist : Balaghat, Tal : Kiranapur, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 143240 Dt. 11/12/2015 and last communication received on Dt.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent upto 12/10/2016, subject to the fulfillment of the terms & conditions, enclosed with this letter

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Khasra No. 466, 467 P. H No 13/35 Village Dahedi Teh Kiranapur, Balaghat, Contact No. 9326811584
- The capital investment in lakhs: 3
- Product & Production Capacity:

Product	CTE Qty	CCA Qty	Applied Qty / year
mining Of Boulder	28500.000 MT3	28500.000 MT3	000.000 MT3

Note: For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is upto 12/10/2016 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

SHRINIWA
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Digitally signed by SHRINIWA
S DWIVEDI
DN: c=IN, o=MP POLLUTION
CONTROL BOARD, ou=REGIONAL
OFFICER, postalCode=482001,
st=Madhya Pradesh,
cn=SHRINIWA S DWIVEDI
Date: 2015.12.29 19:25:22 +0530



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 27°C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27°C	Not exceed	100 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

NOX-Amb 80.0 MICROG/M3, RSPM(PM10)-Amb 100.0 MICROG/M3, SO2-Amb 80.0 MICROG/M3, Suspended Solids 100.0 mg/l, Chloride 1000.0 mg/l, Chemical Oxygen Demand 250.0 mg/l, B.O.D (3 Days 27°C) 30.0 mg/l

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

10. Recording of Monitoring

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:



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- (I) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid

All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



Consent Order

M.P. Pollution Control Board - Jabalpur
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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 mg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 -" (PM25 mg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 -"
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 -"
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry unit shall ensure the fugitive emission of particulate matter below 600 microgram/CuM at a distance of 10 meter from any source of emission section activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Additional Air condition:- (if any)

:-



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780.2647878

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/ As Per CPCB. MoEF Guide lines.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or.
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the sam

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Additional condition:- (if any) :-

Consent authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



SHRINIWA
S DWIVEDI

Digitally signed by SHRINIWAS
DWIVEDI
DN: c=IN, o=MP POLLUTION
CONTROL BOARD, ou=REGIONAL
OFFICER, postalCode=(Regional Officer)
st=Madhya Pradesh,
cn=SHRINIWAS DWIVEDI
Date: 2015.12.29 19:25:59 +05'30'



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal

VALIDITY (A/W): 12/10/2018

CONSENT NO: ***

PCB ID: 54856

NO: /MPPCB/JBP

To,
The Occupier,
M/s. Dinesh Agrarwal Boulder Mine,
Vijay Nagar Gondia Maharastra,
Dist : Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 447107 Dt. 09/03/2018 and last communication received on Dt.09/03/2018

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 12/10/2018 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Village- Dahedi, Kirnapur, Balaghat
- The capital investment in lakhs: Rs. 3
- Product & Production Capacity:

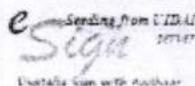
Product	CTE Qty	CCA Qty	Applied Qty / year
mining Of Boulder	28500.000 MT3	28500.000 MT3	28500.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 12/10/2018 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions


Digitally signed by
Digitally signed with Authority

e-Signed On 31/03/2018 23:03:14
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # L2KB4PT369

SHRINIVAS DWIVEDI
Regional Officer

Consent No:AW-53271, Validity:12/10/2018, Outward No:15661,31/03/2018, TPAV # L2KB4PT369

Print Dt: 31/03/2018

e-Signed (Physical Signature NOT requires)

Page: 1 / 6 **N I C**



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l			
COD	Not exceed	250 mg/l			
Oil and grease	Not exceed	10 mg/l			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.000	Water Source	Remark
1	Domestic Purpose	1.000	0.000	Other	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

Consent No:AW-53271, Validity:12/10/2018, Outward No:15661,31/03/2018, TPAV # L2KB4PT369



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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Jabalpur
Tele : 0761- 4042780,2647878

the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

Consent No:AW-53271, Validity:12/10/2018, Outward No:15661,31/03/2018, TPAV # L2KB4PT369



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

Consent No:AW-53271, Validity:12/10/2018, Outward No:15661,31/03/2018, TPAV # L2KB4PT369

Print Dt: 31/03/2018

e-Signed (Physical Signature NOT requires)

Page: 4 / 6 **N I C**



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB MoEF Guide lines / Others

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or.
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-53271, Validity:12/10/2018, Outward No:15661,31/03/2018, TPAV # L2KB4PT369



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)

e-Signed On 31/03/2018 23:03:14
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # L2KB4PT369

e-Signed On 31/03/2018 23:03:14
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # L2KB4PT369

SHRINIVAS DWIVEDI
Regional Officer

Consent No: AW-53271, Validity: 12/10/2018, Outward No: 15661, 31/03/2018, TPAV # L2KB4PT369

Print Dt: 31/03/2018

e-Signed (Physical Signature NOT requires)

Page: 6 / 6

N I C



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal

CONSENT NO: ***

PCB ID: 54856

Order No: MPRCB/JBE/19

Consent No: AW-68419

To,
The Occupier,
M/s. Dinesh Agrarwal Boulder Mine,
Village-Dahedi Tehsil-Kirnapur
Dist : Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 857326 Dt. 28/06/2019 and last communication received on Dt. 26/06/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 12/10/2021 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Village- Dahedi, Tehsil- Kirnapur, Dist-Balaghat
- b. The capital investment in lakhs: Rs. 3
- c. Product & Production Capacity:

Product	Qty / year
Mining of Bolders	28500.000 MT3

Note: For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 12/10/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

e-Signed On 08/08/2019 14:53:28
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TPAV # V40VI5G33S

PUSHPENDRA SINGH
Regional Officer



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l
Suspended Solids	Not exceed	100 mg/l	Chlorides	Not exceed	1000 mg/l
BOD: Days 27 ° C	Not exceed	30 mg/l			
COD	Not exceed	250 mg/l			
Oil and grease	Not exceed	10 mg/l			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l
BOD: Days 27 ° C	Not exceed	30 mg/l
COD	Not exceed	250 mg/l
Oil and grease	Not exceed	10 mg/l

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.000	Water Source	Remark
1	Domestic Purpose	1.000	0.000	Other	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this

Consent No. AW-08419



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

Consent No:AW-68419



Consent Order

M.P. Pollution Control Board - Jabalpur
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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR 826(E), dated: 16.11.09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - $100 \mu\text{g m}^{-3}$ (PM10 $\mu\text{g m}^{-3}$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - $60 \mu\text{g m}^{-3}$ (PM2.5 $\mu\text{g m}^{-3}$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - $80 \mu\text{g m}^{-3}$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - $80 \mu\text{g m}^{-3}$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - $2000 \mu\text{g m}^{-3}$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder. Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry unit shall make the necessary arrangements for control of the fugitive emission from any source of emission section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4x4 meter within or around the industry unit premises for general improvement of environmental conditions and as stated in additional condition.

Additional Air condition: (if any):

Consent No: AW-68419



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 . The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of



M.P. Pollution Control Board

PCB Id: 54856

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Industry Details Dinesh Agrarwal Boulder Mine

Outward No: 22478-08/08/2019

Email : subodhjain88@gmail.com
 Telephone : 9326811584
 PLOT NO:K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.),
 Vijay Nagar Gondia Maharastra, -,
 Dahedi - 441601
 DIST : Balaghat, TAL : Kirnapur, SIDC : Not In SIDC

Inspection Id : 741190 (On Application)
Ro Name : Jabalpur
Type / Scale / Sector / Status : RED / SMALL / Mining of minral / In Operation

Inspection Dt & Time 03/08/2019 0:00 / Air , Water **Person Contacted :** Dinesh Agrawal

Commissioned Dt : 01/10/2015

Production Start Dt : 01/10/2015

Applicability of CRZ Rules : No

Water Consumption in Kilo Lts Per Day Ind : 5.000 Dom : 1.000 **Borewells:** 0

Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.000 **Tubewells:** 0

Consumer No.(Electric Meter): **Source of Water Supply:** Bore well

Disposal Mode of Industrial / Domestic : Not Specified / Not Specified

Discharge Pt / Final Receiving Body (Ultimate): Zero Discharg / -

Status of water consent Under the Water Act,1974: AW-53271-12/10/2018 Last Inward:857326-28/06/2019[PRO]

Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

Whether Industry is a member of CETP ? No

Boilers=0 , DG Sets=0 , Flue Gas =0, Process =1 , ETP Cap = 0 , Capacity of All = 20 HP
APCM Details : Dust Suppressor, Green Belt, Water Sprinkler

No Data

Stack Attached to : *** Not Applicable

TSDF Name : NOT Regd with any TSDF

Lab Charges Pending : NIL **Water Cess Charges Pending :** NIL

Last Env. Form V : -- **Water Cess Return :** **HW Monthly Return :** Not Applicable

Last 3 Legal Action :



M.P. Pollution Control Board

PCB Id: 54856

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

o	- Air - Water - Hazd ACTs Applicability ?	Air, Water
e	- Electric Company Name (Power Supply)	MPSEB Balaghat
p	- On East Direction of the location of the Company	Open Area
p	- On North Direction of the location of the Company	Open Area
p	- On South Direction of the location of the Company	Open Area
p	- On West Direction of the location of the Company	Open Area
o	- Production since (Date) or Proposed	01/10/2015
g	- Nos of Stacks (Flue Gas & Process)	0, 0
k	- Recycler Registration Valid ??	N.A
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary
n	- Nos of Flow-Meters - W.C / W.W.G / ETP / STP =	0, 0, 0
l	- CETP Name	NOT a CETP Member
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.

General Observation

a	- Is the Industry in Operation ??	No	Mine is not in operation
a	- R.O File No	11	
b	- Industry Operating without CCA	N.A	
c	- Has Production exceeded (last 1 Year) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
g	- Waste Water Discharge Continous	Yes	
h	- Waste Water Discharge Non Continous	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	
p	- Domestic Waste Water Generation	Yes	
p	- Industrial Waste Water Generation	Yes	
q	- Industrial Waste Water Discharge	Yes	
q	- Domestic Waste Water Discharge	No.	
r	- Waste Water Application on Own Land	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.
c	- APC Measures confirmitive with CCA conditions ??	Yes
d	- ALL APCMs are in operation	Yes
e	- SMF availability	Not Reqd
f	- Thick Smoke observed in Flue Gas/Processes ??	No.
g	- ph of Scrubbing Media	Nuetral
h	- Ultimate Disposal of Scrubbing Media	N.A
i	- Nos of Samples : Stack & Ambient	0, 0

APP

10	- Waste Water Generation(I,D) Consented QTY	Yes
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Water Parameter

a	- W.C per Day (Last 3 Months Average) - KLPD	0.5
b	- Source of Water Supply	Bore well
c	- W.W.G is EXCEEDING the CCA Limits	No.
d	- W.W Disposal as per the Consent Conditions ?	Yes
e	- Was the ETP/STP in operation ?	No.



M.P. Pollution Control Board

PCB Id: 54856

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY Discharge ??	No.	
h	- Nos of Samples collected	01	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (54856)

This is bolder mine having consent validity 12/10/2018 applied for 03 year CCA renewal mine management has deposited fees Rs. 25500 along with late fees which is adequate as per mine area. This mine is a quarry lease allotted by mining department to M/s Dinesh Agrawal. This mine is situated at K.H.No.466 & 467 in Village - dadehdi, Teh.- Kirnapur Distt.- Balaghat. The area of mine is 3.237 Hect. & lease period is 10 years. The mine is located about 800 m. from village dadehdi habitation & forest boundary. Presently mine is closed, mine owner has informed, mine is not in operation, production data is uploaded, which can be seen as nil. Mine proposes water sprinkling over haul road by tanker time to time for dust suppression. SEIAA Committee has also granted EC vide letter no. 3577 dated 15/07/2015 of the production capacity stone boulder 28500 meter cube/ year. mine management has provide fencing around the mining lease area, and water sprinkling for dust suppression therefore it is recommended to grant of renewal for 03 year period up to 12/10/2021 [1561]-07/08/2019

W.C Notings: nathing[1561-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.



M.P. Pollution Control Board

PCB Id: 54856

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (54856)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	*** Not Applicable	0	00	DSS,GRB,WSP	so2

C Flue gases Stacks

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	mining Of Boulder	28500.000	28500.000 - MT3	28500.000	CCA FRESH

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	na	0.000 - ---

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.000	Water Source	Remark
1	Domestic Purpose	1.000	0.000	Other	
2	Dust Suppression	5.000	0.000	Tankers	

H Solid Waste

Inspection Team : SANJAY VARMA,ASTT.ENGG.

I hereby, that all the PDF. Data mentioned above , fees paid has been checked & certified.

Signature By(SANJAY VARMA,ASTT.ENGG.)



Consent Order

M.P. Pollution Control Board - Jabalpur
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ORANGE-SMALL

CTE-Fresh

VALID UP TO: 11/11/2020

CONSENT NO: ***

PCB ID: 75814

NO: /MPPCB/JBP

Dated: 23/02/2016

To,

M/s. Dinesh Agrawal Stone Crusher,
K.H.No. 466,467 (Aera -2.0 Hct), Village-Dahedi Teh-Kirnapur Dist-Balaghat,
City : Dahedi,
Dist : Balaghat, Tal : Kirnapur, SIDC : Not In SIDC

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 154728 Dt. 04/02/2016 and last communication received on Dt.01/02/2016

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village-Dahedi Teh-Kirnapur Dist-Balaghat , Dahedi, Kirnapur, Balaghat, Phone No. 7697593875

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: K.H.No. 466,467 (Aera -2.0 Hct), Village-Dahedi Teh-Kirnapur Dist-Balaghat , , Contact No. 9326811584
- The capital investment in lakhs: 288
- Product & Production Capacity:

Product	CTE Qty	CCA Qty	Applied Qty / year
Stone Gitti	480000.000 M.T	0.000 M.T	0000.000 M.T

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Seeding from UIDAI
eSign
SERVET
Digitally Sign with Aadhaar

SHRINIVAS DWIVEDI
Regional Officer
e-Signed On 23/02/2016 13:43:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4ITRYH27FO

Consent No:CTE-35508,Validity:11/11/2020, Outward No:13227,23/02/2016, TPAV # 4ITRYH27FO



Consent Order

M.P. Pollution Control Board - Jabalpur
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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 5.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 2.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	100 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

9. Recording of Monitoring

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and

Consent No:CTE-35508, Validity: 11/11/2020, Outward No:13227,23/02/2016, TPAV # 4ITRYH27FO



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring/Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid

All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of Bypass

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



Consent Order

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 -" (PM25 mg/m^3 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 -"
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 -"
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall ensure the fugitive emission of particulate matter below 600 microgram/CuM at a distance of 10 meter from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Additional Air condition:- (if any)

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1. The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
2. The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
3. The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
4. The stone crusher shall provide dust extraction for screen as per guideline
5. The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
6. The stone crusher shall develop 10 metres wide green belt all around the periphery to made as curtain for nearby fields.
7. The stone crusher shall maintain the ambient air quality within the prescribed standards
8. The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
 - (i) Dust containment cum suppression system for the equipment
 - (ii) Construction of wind breaking walls
 - (iii) Construction of the metal road within premises
 - (iv) Regular cleaning and wetting of ground within premises
 - (v) Growing of a green belt along the periphery
9. Stone crusher shall ensure that Suspended Particulate matter measured between 3 to 10 away from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic metre.

Consent No:CTE-35508, Validity:11/11/2020, Outward No:13227,23/02/2016, TPAV # 4ITRYH27FO



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780, 2647878

GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the sam
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Regional Officer
M.P. Pollution Control Board

Consent No:CTE-35508,Validity:11/11/2020, Outward No:13227,23/02/2016, TPAV # 4ITRYH27FO

कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail - modgmbal@mp.gov.in Ph.No. 07632-241583

क्रमांक / 1630 / खनिज / क्यू.एल / 19
प्रति.

// आदेश //

बालाघाट, दिनांक 10/12/2024

मेसर्स तिरुपति मिनरल्स,
पार्टनर-श्री अतुल पाठक,
निवासी-बैहर रोड, जिला बालाघाट

विषय :- ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा क्रमांक 466, 467 रकबा 3.237 हेक्टर क्षेत्र (शासकीय भूमि) पर खनिज पत्थर (क्रेशर आधारित) उत्खनिपट्टा अवधि 12.10.2015 से 11.10.2025 (10 वर्ष) को अंतरण बावद।

-0-

उपरोक्त विषयांतर्गत लेख है कि ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा क्रमांक 466, 467 रकबा 3.237 हेक्टर क्षेत्र (शासकीय भूमि) पर श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) पता- गोविंदा (महा.) के पक्ष में खनिज पत्थर की उत्खनिपट्टा (क्रेशर आधारित) अवधि 12.10.2015 से 11.10.2025 तक के लिए स्वीकृत किया गया है।

1. पट्टेदार श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) द्वारा दिनांक 22/06/2019 को सरकार आवेदन पत्र प्रस्तुत कर उक्त स्वीकृत उत्खनिपट्टा का शेष अवधि के लिए मेसर्स तिरुपति मिनरल्स (द्वितीय पक्ष- अंतरणग्रहिता) पता- बैहर रोड बालाघाट के पक्ष में हस्तांतरण करने हेतु अनुरोध किया गया है। मेसर्स तिरुपति मिनरल्स (द्वितीय पक्ष- अंतरणग्रहिता) पता- बैहर रोड बालाघाट द्वारा भी उक्त उत्खनिपट्टा हस्तांतरित होने पर पट्टे से संबंधित समस्त दायित्व स्वीकार करने व शासन के नियमों/प्रावधानों का पालन करने हेतु दिनांक 22/06/2019 को आवेदन प्रस्तुत किया है।

2. अतः ग्राम दहेदी तहसील किरनापुर जिला बालाघाट के खसरा क्रमांक 466, 467 रकबा 3.237 हेक्टर क्षेत्र पर स्वीकृत उत्खनिपट्टा क्षेत्र को अंतरण हेतु श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) द्वारा प्रस्तुत आवेदन एवं कार्यालय में उपलब्ध अभिलेखों के परीक्षण उपरान्त पट्टा अंतरण हेतु आवश्यक होने से मेसर्स तिरुपति मिनरल्स (द्वितीय पक्ष- अंतरणग्रहिता) के पक्ष में म.प्र. गौण खनिज विभाग 1996 के नियम 35 में विहित प्रावधानों के तहत स्वीकृत उत्खनिपट्टा क्षेत्र शेष अवधि 11.10.2025 तक के लिए निम्न शर्तों के पालन करने की शर्त पर पट्टा अंतरण किया जाता है।

नियमानुसार शर्तें निम्नानुसार हैं:-

1. मध्यप्रदेश गौण खनिज नियम 1996 में विहित प्रावधानों का पालन करना अनिवार्य होगा।
2. वनसंरक्षण अधिनियम 1980 के प्रावधानों के तहत स्वीकृत खदान के आसपास 2 कि.मी. की परिधि में वन क्षेत्र में खनन नहीं होने का दायित्व पट्टाधारी का होगा। यदि आसपास के 2 कि.मी. के वन क्षेत्र की परिधि में अवैध उत्खनन होता है तो उसकी सूचना पट्टाधारी द्वारा खनिज अधिकारी, वन मण्डलाधिकारी, को लिखित में दी जावेगी।
3. यह कि वायु प्रदूषण निवारण एवं नियंत्रण अधिनियम 1981 एवं जल प्रदूषण निवारण एवं नियंत्रण अधिनियम 1974 के प्रावधानों के तहत भू-प्रवेश के पूर्व सम्मति प्राप्त करना अनिवार्य होगा।
4. प्रारूप-14 में हस्तांतरणकर्ता व हस्तांतरणग्रहिता अनुबंध निष्पादन की कार्यवाही करने हेतु शासन, खनिज साधन विभाग भोपाल के ज्ञाप क्र. एफ-19/192/12/2, भोपाल दिनांक 11-03-1993 के अनुसार भारतीय स्टाम्प अधिनियम 1899 के प्रावधानों के तहत प्रकरण में स्टाम्प ड्यूटी जमा कराने हेतु तीन माह में अनुबंध निष्पादन की कार्यवाही की जावे।

यह कि न्यूनतम मजदूरी 1948 के अधीन केन्द्रीय या राज्य सरकार द्वारा समय-समय पर विहित न्यूनतम मजदूरी से अन्यून मजदूरी का भुगतान नहीं करेगा।

6. यह कि कंपनी एक्ट 1956 के प्रावधानों के तहत स्थापित लघु/माध्यम/वृद्ध उद्योग का पंजीयक जिला उद्योग केन्द्र से कराना अनिवार्य होगा।

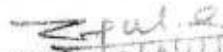
7. यह कि आयकर अधिनियम 1986 की धारा 206सी(1-सी) के तहत देय रायल्टी पर टी.डी.एस. जमा करना अनिवार्य होगा।

8. म.प्र. भू-राजस्व संहिता 1959 की धारा 247(5) एवं धारा 247(129) के अधीन उल्लेखित प्रावधानों के तहत निर्धारित मापदण्डों अनुसार सीमांकन पिलर स्थापित करने के साथ-साथ स्वीकृत क्षेत्र का विवरण दर्शाने वाला सूचना पटल स्थापित करना अनिवार्य होगा।

9. यह कि म.प्र. राजपत्र में प्रकाशित अधिसूचना दिनांक 23 मार्च 2013 (संशोधित) अनुसार म.प्र. गौण खनिज नियम 1996 के नियम 42(क) (खनन योजना) प्रस्तुत करना तथा 48 (पर्यावरण प्रबंधन योजना) में उल्लेखित प्रावधानों के अनुसार अनुमोदन प्राप्त करना अनिवार्य होगा।

10. राज्य स्तरीय पर्यावरण समघात निर्धारण प्राधिकरण (SEIAA) के पत्र क्र. 3577 बालाघाट दिनांक 15.07.2015 द्वारा निर्धारित की गई प्रक्रिया का पालन सुनिश्चित किया जाकर पर्यावरण अनुमति प्राप्त करना अनिवार्य होगा।

(कलेक्टर महोदय द्वारा अनुमोदित)

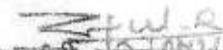

दिनांक 10/12/2019
प्रभारी अधिकारी
(खनिज शाखा)
खनिज शाखा
जिला-बालाघाट (म.प्र.)
जिला बालाघाट (म.प्र.)

पृ. क्रमोंक / 16 30-A / खनिज / क्यू.एल / 19

बालाघाट, दिनांक 10/12/2019

प्रतिलिपि-

1. श्री दिनेश अग्रवाल (प्रथम पक्ष- अंतरणकर्ता) पता- गोदिया (महा.) की ओर उनके आवेदन दिनांक 22.06.2019 के संदर्भ में सूचनार्थ।
2. क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर की ओर सूचनार्थ।
3. खनि निरीक्षक तह किरनापुर जिला बालाघाट की ओर सूचनार्थ।


दिनांक 10/12/2019
प्रभारी अधिकारी
(खनिज शाखा)
खनिज शाखा
जिला-बालाघाट (म.प्र.)
जिला बालाघाट (म.प्र.)



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 5340 ISEIAA

Date: 08.12.20

To,

Shri Tirupati Minerals,
Prop. Shri Atul Pathak,
Ward No. 15, Baihar Road,
Balaghat (MP)-481001

Sub:- Case No. 2083/2014 - Prior Environmental Clearance for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (M.P) by Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601- Regarding transfer of EC in the name of Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001.

The case was discussed in 648th SEIAA meeting dtd 08.12.2020 and it has been recorded that

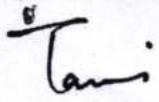
- (1) "It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 3.237 ha. for production capacity of 28500 cum per annum at Khasra No. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (MP) by Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
- (2) The Prior Environmental Clearance letter was issued SEIAA vide L.No. 3577/SEIAA/2015 dtd. 15.07.2015 in the name of " Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
- (3) It is noted that PP has requested vide no Nil dtd. 23.11.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely " Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001, in place of Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601.
- (4) It is noted that in support of his request the PP has submitted the following documents
 - i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001.
 - ii. Notarised affidavit of Shri Dinesh Agrawal, Vijaynagar , Balaghat Road Gondiya (MH) - 441601 mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
 - iii. Copy of Prior EC issued by SEIAA vide letter No. 3577/SEIAA/2020 dtd.15.07.2015.
 - iv. Copy of Approved Mining Plan with Environmental Management Plan of Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001,
 - v. Lease transfer order issued by Officer In-charge (Mining Division) to Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001 vide letter No. 1630/Khanij/Q.L./19 dated 10.12.2019.

- (5) It is noted that in EIA Notification 2006 as per Para-11 Transferability of Environmental Clearance (EC) there is a provision of transferring the EC.

Para-11 :- A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 15.07.2015 in the name of "Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601" is hereby transferred to Shti Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001, for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly"

In view of above, prior EC issued to Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601 by SEIAA vide letter No. 3577/SEIAA/2020 dtd.15.07.2015 is hereby transferred to Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001 for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil- Kirnapur, District- Balaghat (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.


(Tanvi Sundriyal)
Member Secretary

Endt No. / SEIAA/2020
Copy to:-

Dated:

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Balaghat, M. P.
5. Divisional Forest Officer, District Balaghat, M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Balaghat, M. P.
10. Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601.
11. DEO, SEIAA for upload website.
12. Guard file


(Dr. Sanjeev Sachdev)
Officer-in-Charge



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal
Valid up to 12/10/2022

CONSENT NO: ***

PCB ID: 54856

Order No: 19547/15/01/2021
NO: /MPPCB/JBP

Consent No: AW-84225

To,
The Occupier,
M/s. Shri Tirupati Minerals (Bolder Mine),
Old Name :- M/s Dinesh Agrawal Bolder Mine
Village-Dahedi Tehsil-Kirnapur
Dist : Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 & Change of Name.

Ref: Your Consent to Operate Application Receipt No. 1045459 Dt. 07/01/2021 and last communication received on Dt.07/01/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 12/10/2022 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: K.H.No 466.467 (Area - 3.237 Hct.), Village-Dahedi, Tehsil-Kirnapur, Dist-Balaghat

Latitude : 21.6660 Longitude : 80.3648

b. The capital investment in lakhs: Rs. 20

c. Product & Production Capacity:

Product	Qty / year
Mining of Bolders	28500.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 12/10/2022 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Closures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Terms & Conditions :

- 1- All the liability under the provisions of the Water (Prevention & Control) of Pollution) Act, 1974 and Air (Prevention & Control) of Pollution) Act, 1981 shall be applicable on changed name organization
- 2- The other content of the consent orders/permissions of the Board and consecutive renewals issued till date shall be binding on the new name organization
- 3- The Name changed with new name Shri Tirupati Minerals (Bolder Mine) in place of Dinesh Agrawal

ALOK KUMAR JAIN
Regional Officer

Signed On 15/01/2021 15:37:53
(Organic Authentication on AADHAR from UIDAI Server)
AV # HSN2T7JE4C



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.000	Water Source	Remark
1	Domestic Purpose	1.000	0.000	Other	
2	Dust Suppression	5.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-84225



Consent Order

M.P. Pollution Control Board - Jabalpur
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Jabalpur
Tele : 0761- 4042780,2647878

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

6. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

Consent No:AW-84225



Consent Order

M.P. Pollution Control Board - Jabalpur
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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Material Handling	water sprinkler	0		Dust Suppressor, Green Belt, Water Sprinkler.	RSMP

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
- Particulate Matter (less than 10 micron) - $100 \mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - Particulate Matter (less than 2.5 micron) - $60 \mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - Sulphur Dioxide [SO₂] (24 hrs. Basis) - $80 \mu\text{g}/\text{m}^3$
 - Nitrogen Oxides [NO_x] (24 hrs. Basis) - $80 \mu\text{g}/\text{m}^3$
 - Carbon Monoxide [CO] (8 hrs. Basis) - $2000 \mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

- Mine shall adopt wet drilling method to carry out drilling operation.
- Curtaining of site shall be down using appropriate media.
- Transportation of material shall be done in covered vehicle
- Water sprinkler shall be provided to avoid dust generation during material unloading.
- The muck pile shall be sprayed with water prior to loading .
- Dense plantation shall be carried out all around the quarry lease area in barrier zone of 7.5 m @ 45 Trees / Hectare.
- Control blasting shall be carried out in such a manner that there shall be no heavy vibration, fly rock problems may come up. The secondary blasting shall be totally eliminated with the help of hydraulic rock breaker.
- Regular wetting/sprinkling of haul road & transportation road shall be carried out by tankers.
- Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise.
- Over loading shall be avoided.

Consent No:AW-84225



Consent Order

M.P. Pollution Control Board - Jabalpur
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Jabalpur
Tele : 0761- 4042780,2647878

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines : Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or.
 - To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
- Violation of any terms and conditions of this Consent.
 - Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-84225



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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Tele : 0761- 4042780,2647878

Additional condition:- (if any) :-

- 1- This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
2. Mine shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by DEIAA
3. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable .
4. Mine shall comply the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions.
5. The mining activity shall be done manually and / or by semi mechanized method
6. Mining shall be done as per approved Mining Plan submitted by the mine
7. Mine Shall provide barbed wire fencing all around the quarry lease area & install the sign board of danger / prohibited area at the entrance of quarry area.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

 e-Signed On 15/01/2021 15:37:53
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e-Signed On 15/01/2021 15:37:53
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # HSN2T7JE4C


ALOK KUMAR JAIN
Regional Officer

Consent No.:AW-84225



M.P. Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

PCB Id: 54856

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1	Industry Details Shri Tirupati Minerals (Bolder Mine)	Outward No: 24815-15/01/2021
	Email : rahul_jnm@yahoo.com	PLOT NO:K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Vijay Nagar Gondia Maharastra, -, Dahedi - 441601
	Telephone : 9977126303	DIST : Balaghat, TAL : Kirnapur, SIDC : Not In SIDC Geographic location : Latitude-21.6660, Longitude-80.3648
	Inspection Id : 879990 (On Application)	RO Name : Jabalpur
2	Type / Scale / Sector / Status : RED / SMALL / Mining of minral / In Operation	
3	Inspection Dt & Time: 08/01/2021 0:00 / Air , Water	Person Contacted : Shri Atul Pathak
	Commissioned Dt : 01/10/2015	Production Start Dt : 01/10/2015
		Applicability of CRZ Rules : No
5	Water Consumption in Kilo Lts Per Day	Ind : 5.000
6	Waste Water generation / Discharge (klpd) :	Dom : 1.000 Borewells: 0
7	Consumer No.(Electric Meter):	Dom : 0.000 Tubewells: 0
8	Disposal Mode of Industrial / Domestic :	Source of Water Supply: Bore well
	Discharge Pt / Final Receiving Body (Ultimate):	Not Specified / Not Specified
	Status of water consent Under the Water Act,1974:	Zero Discharg / -
	Effluent Treatment plant (ETP) : Units, if provided and status :	AW-68419-12/10/2021 Last Inward:1045459-07/01/2021[PRO]
	Whether Industry is a member of CETP ?	No
	Boilers=0 , DG Sets=0 , Flue Gas =0 , Process =0 , ETP Cap = 0 , Capacity of All = 20 HP	
	APCM Details : Dust Suppressor,Green Belt,Water Sprinkler	
	TSDF Name :	NOT Regd with any TSDF
	Lab Charges Pending : NIL	Water Cess Charges Pending : NIL
	Last Env. Form V : ---	Water Cess Return : HW Monthly Return : Not Applicable
17	Last 3 Legal Action :	



M.P. Pollution Control Board

PCB Id: 54856

(Inspection Report) - Air, Water, Hazardous
(Under Section 23 of The Water Act 1974. Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water
q	- CEO/MD/Owner Mobile No.	9977126303
q	- CEO/MD Owner Name	Shri Atul Pathak
e	- Electric Company Name (Power Supply)	MPSEB Balaghat
q	- Occupier/Factory/Manager Mobile No.	9977126303
e	- Occupier/Factory/Manager Name	Shri Atul Pathak
p	- On East Direction of the location of the Company	Open Area
p	- On North Direction of the location of the Company	Open Area
p	- On South Direction of the location of the Company	Open Area
p	- On West Direction of the location of the Company	Open Area
o	- Production since (Date) or Proposed	01/10/2015
g	- Nos of Stacks (Flue Gas & Process)	0, 0
k	- Recycler Registration Valid ??	N.A
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary
n	- Nos of Flow-Meters - W.C / W.W.G / ETP / STP =	0, 0, 0
l	- CETP Name	NOT a CETP Member
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.

General Observation

a	- Is the Industry in Operation ??	No.	Presently not in operation
a	- R.O File No	11	
b	- Industry Operating without CCA	N.A	
c	- Has Production exceeded (last 1 Year) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
ng	- Waste Water Discharge Continious	Yes	
h	- Waste Water Discharge Non Continious	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	
p	- Domestic Waste Water Generation	Yes	
p	- Industrial Waste Water Generation	Yes	
q	- Industrial Waste Water Discharge	Yes	
q	- Domestic Waste Water Discharge	No.	
r	- Waste Water Application on Own Land	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.
c	- APC Measures confirmitive with CCA conditions ??	Yes
d	- ALL APCMs are in operation	Yes
e	- SMF availability	Not Reqd
f	- Thick Smoke observed in Flue Gas/Processes ??	No.
g	- ph of Scrubbing Media	Nuctral
h	- Ultimate Disposal of Scrubbing Media	ETP
i	- Nos of Samples : Stack & Ambient	0, 0

APP

10	- Waste Water Generation(I.D) Consented QTY	Yes
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Water Parameter

a	- W.C per Day (Last 3 Months) (Average) (L/D)	0.5
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15/01/2021

2/4 (Through XGN)

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M.P. Pollution Control Board

PCB Id: 54856

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

b	- Source of Water Supply	Bore well
c	- W.W.G is EXCEEDING the CCA Limits	No.
d	- W.W Disposal as per the Consent Conditions ?	Yes
e	- Was the ETP/STP in operation ?	No.
f	- Treatment System ADEQUATE to handle existing effluent	Adequate
g	- Did u observe ANY Discharge ??	No.
h	- Nos of Samples collected	01

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (54856)

This is a case renewal of consent for stone mining, The mine has applied for renewal in name of Shri Tirupati Minerals (Bolder Mine) in place of Dinesh agrawal Bolder Mine. Mining Lease, Mining Plan & Copy of Environment clearance has been transfer for the same. Copy of documents is uploaded. Mine has applied for renewal of consent with fees, the mine has obtained EC for new name Tirupati Minerals (Bolder Mine), documents/undertaking has been uploaded for the same. Mine management has proposed water sprinkler facility to mitigate fugitive air pollution, water spray on haul road, loading and unloading of area, water sprinkler by mobile tanker has been proposed. Plantation has done in mining area around premises, mine fencing is done, therefore it is recommended to grant of renewal of consent for period up to 12/10/2022 [1561]-14/01/2021 [1561]-14/01/2021

RO Query to Staff: check the DCO carefully & check every conditions [1088]-14/01/2021

O Query to Staff: check the DCO carefully & check every conditions [1088]-15/01/2021

W.C Notings: use for dust suppression[1561-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.



M.P. Pollution Control Board

PCB Id: 5485

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (54856)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SM
1	Material Handling	0	Water sprinkler	DSS,GRB,WSP		Mining	N.A

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	mining Of Boulder	28500.000	28500.000 - MT3	28500.000	CCA renewal

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	na	0.000 - ---

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 6.000	WWG : 0.000	Water Source	Remark
1	Domestic Purpose	1.000	0.000	Other	
2	Dust Suppression	5.000	0.000	Tankers	

H Solid Waste

Inspection Team : SANJAY VARMA,ASTT.ENGG.

I hereby, that Latitude-Longitude, Inspection Photographs, all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(SANJAY VARMA,ASTT.ENGG.)

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

क्रमांक 286
प्रति,

/आर-2723/2019/12/1,

भोपाल, दिनांक 7/11/2020

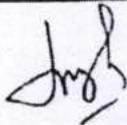
समस्त कलेक्टर,
मध्यप्रदेश

विषय :- रायल्टी प्रभारित किये जाने हेतु गौण खनिज की मात्रा का मीट्रिक टन से घनमीटर में परिवर्तन हेतु सूत्र के संबंध में।

गौण खनिजों की रायल्टी दरें घनमीटर के आधार पर अधिसूचित की गई हैं, गौण खनिजों का परिवहन विभिन्न प्रकार के वाहनों से किया जाता है। खनिज के परिवहन के दौरान इसकी जांच किये जाने एवं मात्रा का सत्यापन घनमीटर के आधार पर माप किये जाने से भिन्नता की स्थिति में पट्टेदारों द्वारा अभ्यावेदन प्रस्तुत किये गये हैं। जिससे सही मात्रा एवं सही रायल्टी का आंकलन किये जाने में व्यवहारिक कठिनाई होने का तथ्य राज्य शासन के संज्ञान में लाया गया। अतः राज्य शासन द्वारा प्रति घनमीटर खनिज का वजन के आधार पर प्रति टन वास्तविक मात्रा का तकनीकी परीक्षण मौलाना आजाद राष्ट्रीय प्रौद्योगिकी संस्थान भोपाल से कराया गया, उनसे प्राप्त खनिजवार परीक्षण रिपोर्ट का विवरण निम्नानुसार है :-

अनुसूची-एक
विनिर्दिष्ट खनिज

स.क्र.	खनिज का नाम	खनिज की गुणवत्ता, आकार एवं प्रकार	परिवर्तन सूत्र प्रति टन/घनमीटर
(1)	(2)	(3)	(4)
1	आकारीय पत्थर-ग्रेनाईट, डोलेराईट और अन्य आग्नेय तथा परिवर्तित चट्टानें जिनका उपयोग काटकर और तराशकर विशिष्ट आकार के ब्लाक्स, स्लेब, टाइल्स बनाने के प्रयोजन के लिए किया जाता है.	आकारीय पत्थर	2.97
2	संगमरमर	विशिष्ट आकार एवं अन्य प्रयोजन	2.7
3	संगमरमर	अन्य प्रयोजन	2.7
4(अ)	चूनापत्थर	विशिष्ट आकार के पत्थर	2.7
4(ब)	चूनापत्थर एवं चूना	भट्टों में जलाकर चूना विनिर्माण हेतु	1.4
5	फर्शीपत्थर-परतदार चट्टान	जिसका उपयोग काटकर और तराशकर फर्श, छत आदि के लिए किया जाता है	2.7
6	गिट्टी	यांत्रिक क्रिया से गिट्टी निर्माण	1.41
7	बेन्टोनाईट/फुलर्स अर्थ		1.18

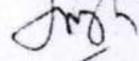


अनुसूची-दो
अन्य खनिज

स.क्र.	खनिज का नाम	खनिज की गुणवत्ता, आकार एवं प्रकार	परिवर्तन सूत्र प्रति टन/घनमीटर
(1)	(2)	(3)	(4)
1	साधारण रेत, बजरी		1.4
2	साधारण मिट्टी	ईट/कवेलू, बर्तन, टाईल्स निर्माण हेतु	1.4
3	पत्थर	गिट्टी रोड मेटल, ढोका, खण्डा, परिष्कृत पत्थर, रबल, चिप्स	1.4
4	मुरम/मिट्टी		1.4
5	लाइम कंकर/लाइम शैल	भवन निर्माण सामग्री के रूप में उपयोग में लाए जाने वाले चून के विनिर्माण के लिए भट्टी में जलाकर उपयोग के लिए	1.4
6	ग्रेवल		1.4
7	साल्ट	भवन निर्माण हेतु	2.0
8	शैल	भवन निर्माण हेतु	1.4
9	कार्टजाइट	भवन अथवा रोड मेटल या घरेलू वर्तन बनाने के लिए उपयोग किया जाए	1.4

उपरोक्तानुसार परिवर्तन सूत्र के आधार पर ही गौण खनिजों की रायल्टी प्रभारित किये जाने योग्य होगी एवं इसी अनुरूप ई-टीपी जारी किये जायेंगे। यह निर्देश इस परिपत्र के जारी होने की तिथि से लागू माने जायेंगे।

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार



(प्रकाश पन्डे)

अवर सचिव

मध्यप्रदेश शासन

खनिज साधन विभाग

पृ.क्रमांक
प्रतिलिपि :-

/आर-2723/2019/12/1,

भोपाल, दिनांक

1. निज सचिव, माननीय मंत्रीजी, मध्यप्रदेश शासन, खनिज साधन विभाग।
2. स्टाफ आफिसर, प्रमुख सचिव, मध्यप्रदेश शासन, खनिज साधन विभाग।
3. संचालक, भौमिकी तथा खनिकर्म, मध्यप्रदेश।
4. प्रभारी अधिकारी, ई-खनिज की ओर पोर्टल पर प्रदर्शित करने हेतु।
5. गार्ड फाईल।

अवर सचिव
मध्यप्रदेश शासन
खनिज साधन विभाग

Scanned by CamScanner

Scanned by CamScanner

कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail - modgambal@mp.gov.in

बालाघाट, दिनांक 31/08/2022

क्रमांक / 1024 / खनिज / 2022

प्रति,

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
विजय नगर जबलपुर (म.प्र.)

विषय :- ग्राम दहेदी तह. किरनापुर के खसरा क्रमांक 466 एवं 467 भाग रकबा 3.237 हे. क्षेत्र में खनिज पत्थर (क्रेशर आधारित) स्वीकृत उत्खनिपट्टा के उत्पादन एवं प्रेषण की जानकारी के संबंध में।

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उपरोक्त विषयांतर्गत लेख है कि ग्राम दहेदी तह. किरनापुर के खसरा क्रमांक 466 एवं 467 भाग रकबा 3.237 हे. क्षेत्र में खनिज पत्थर (क्रेशर आधारित) स्वीकृत उत्खनिपट्टा के उत्पादन एवं प्रेषण के संबंध में जानकारी निम्नानुसार है :-

1. यह कि ग्राम दहेदी तह. किरनापुर के ख.न. 466, 467 भाग रकबा 3.237 हे. क्षेत्र में खनिज पत्थर (क्रेशर आधारित) उत्खनिपट्टा अवधि दिनांक 12.10.2015 से 11.10.2025 तक श्री दिनश अग्रवाल, निवासी विजय नगर गोंदिया के पक्ष में स्वीकृत था, उक्त स्वीकृत उत्खनिपट्टा को कार्यालयीन आदेश क्रमांक 1630 दिनांक 10.12.2019 से शेष अवधि हेतु श्री तिरुपति मिनरल्स वैहर रोड बालाघाट के पक्ष में अंतरण किया गया।
2. यह कि उक्त खदान में पट्टेदार को कार्यालयीन आदेश क्रमांक 1411 दिनांक 28.11.2015 से भू-प्रवेश की अनुमति दी गई।
3. यह कि उक्त खदान में पट्टेदार द्वारा जनवरी 2021 से खनिज का उत्पादन कार्य प्रारंभ किया गया है।

यह कि खनि निरीक्षक के कर निर्धारण प्रतिवेदन अनुसार पट्टेदार द्वारा किये गये उत्पादन एवं प्रेषण की जानकारी का वर्षवार विवरण निम्नानुसार है :-

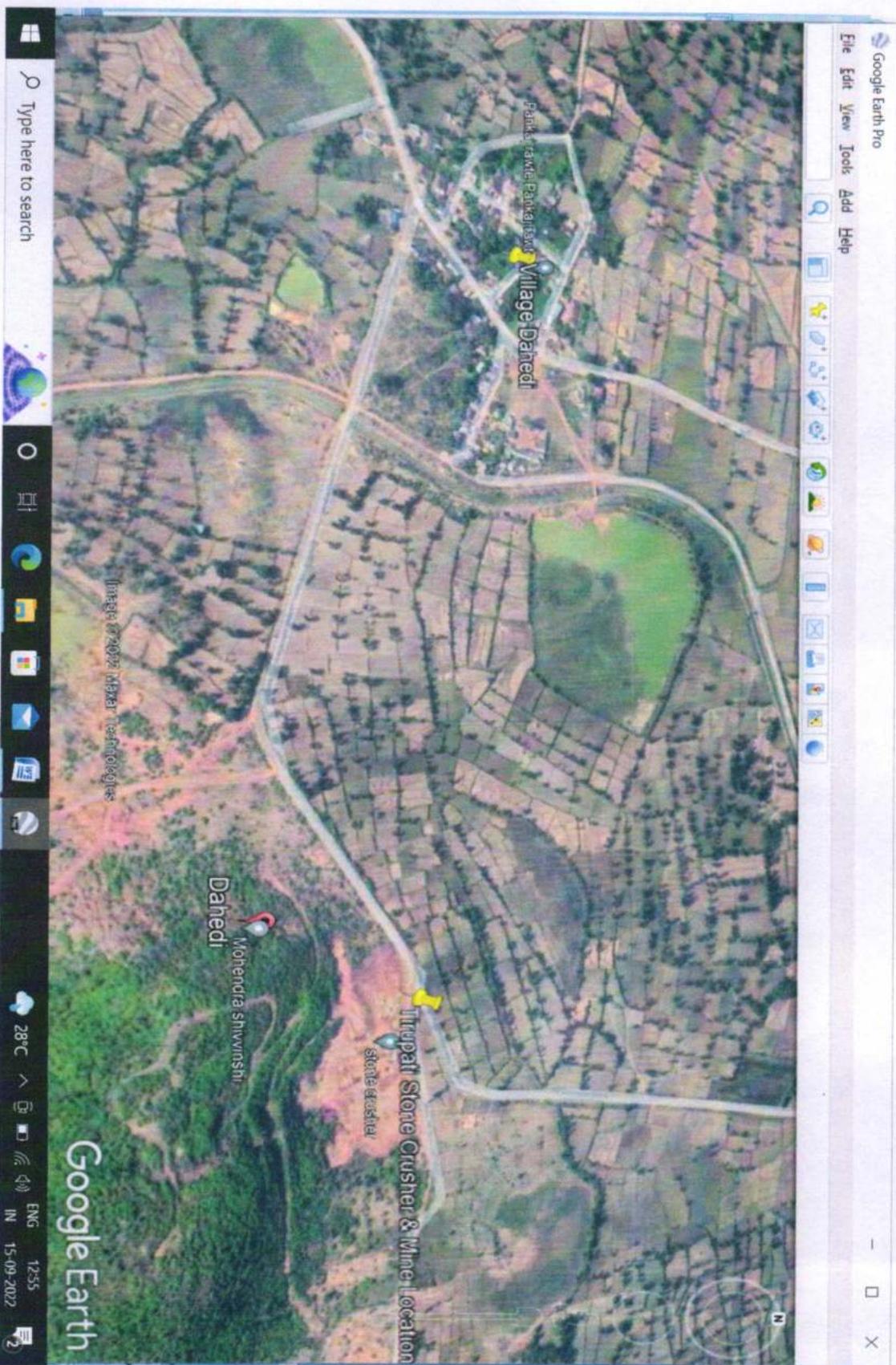
स.क्र.	वर्ष	उत्पादन (घनमीटर)	प्रेषण (घनमीटर)	जमा डीआर/ रॉयल्टी राशि	चालान न. एवं दिनांक
1	2015	निरंक	निरंक	प्रथम वर्ष देय नहीं	—
2	2016	निरंक	निरंक	2,98,000 /—	CRN-MPT085303052019000100 - date 03.05.2019.
3	2017	निरंक	निरंक		CRN-MPT085326122019000001 - date 26.12.2019
4	2018	निरंक	निरंक		
5	2019	निरंक	निरंक	1,94,403 /—	CRN-MRD085323111900435 - date 23.11.2019
6	2020	निरंक	निरंक	4,76,011 /—	CRN-MRD085315102000707 - date 16.10.2020
7	2021	8358.00	5694.68	6,93,787 /—	CRN-MRD085322012100019 - date 22.01.2021. CRN-MRD085325052100153 - date 25.05.2021. CRN-MRD085312062100414 - date 12.06.2021. CRN-MRD085325052100105 - date 25.05.2021
8	2022	690.00	1469.98	4,07,365 /—	CRN-MRD085328012022000384 - date 28.01.2022.

अतः उपरोक्तानुसार चाही गई जानकारी अग्रिम कार्यवाही हेतु प्रेषित है।

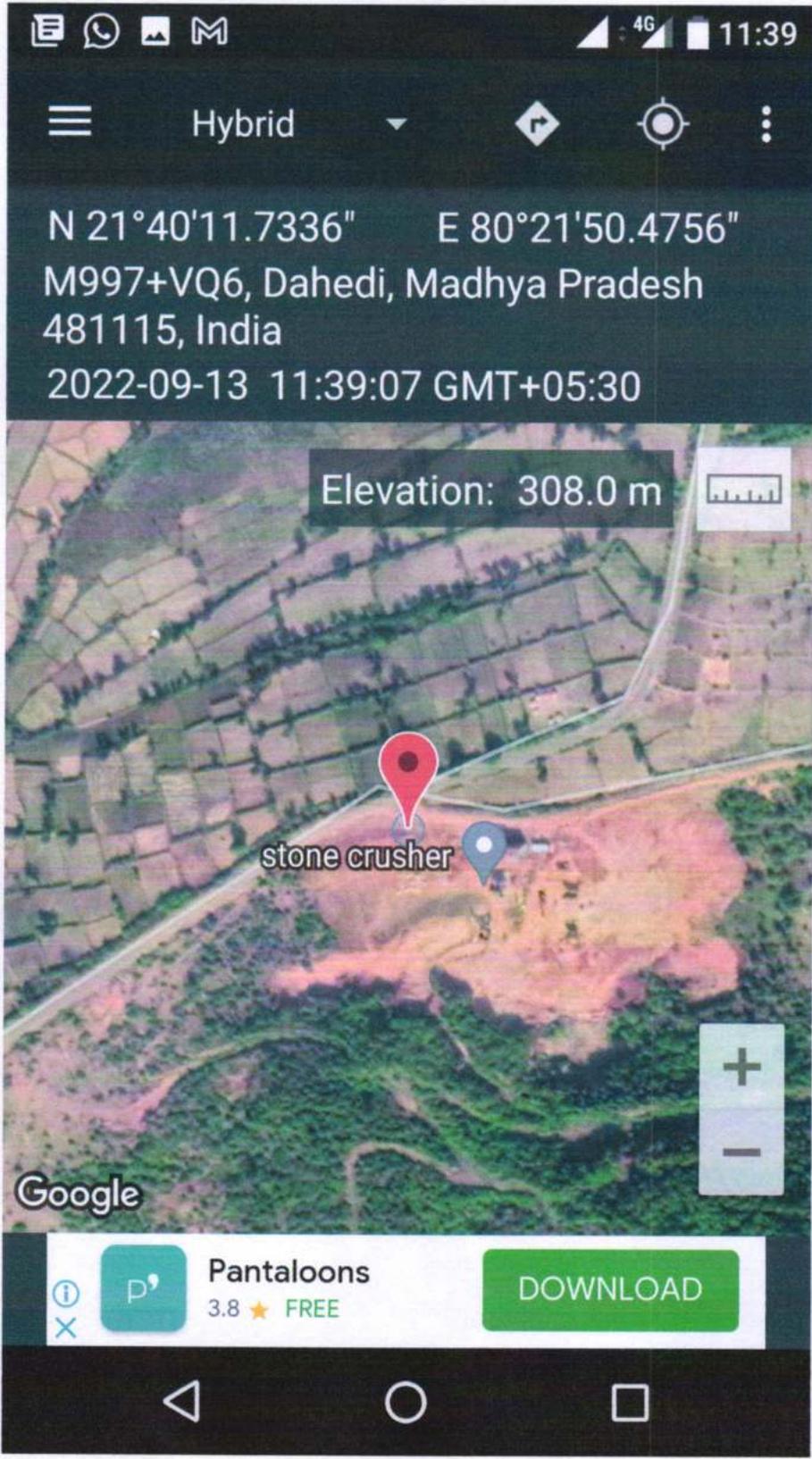
संलग्न :- उपरोक्तानुसार।

[Signature]
31/08/2022
प्रभारी अधिकारी
(खनिज शाखा)
जिला-बालाघाट (म.प्र.)

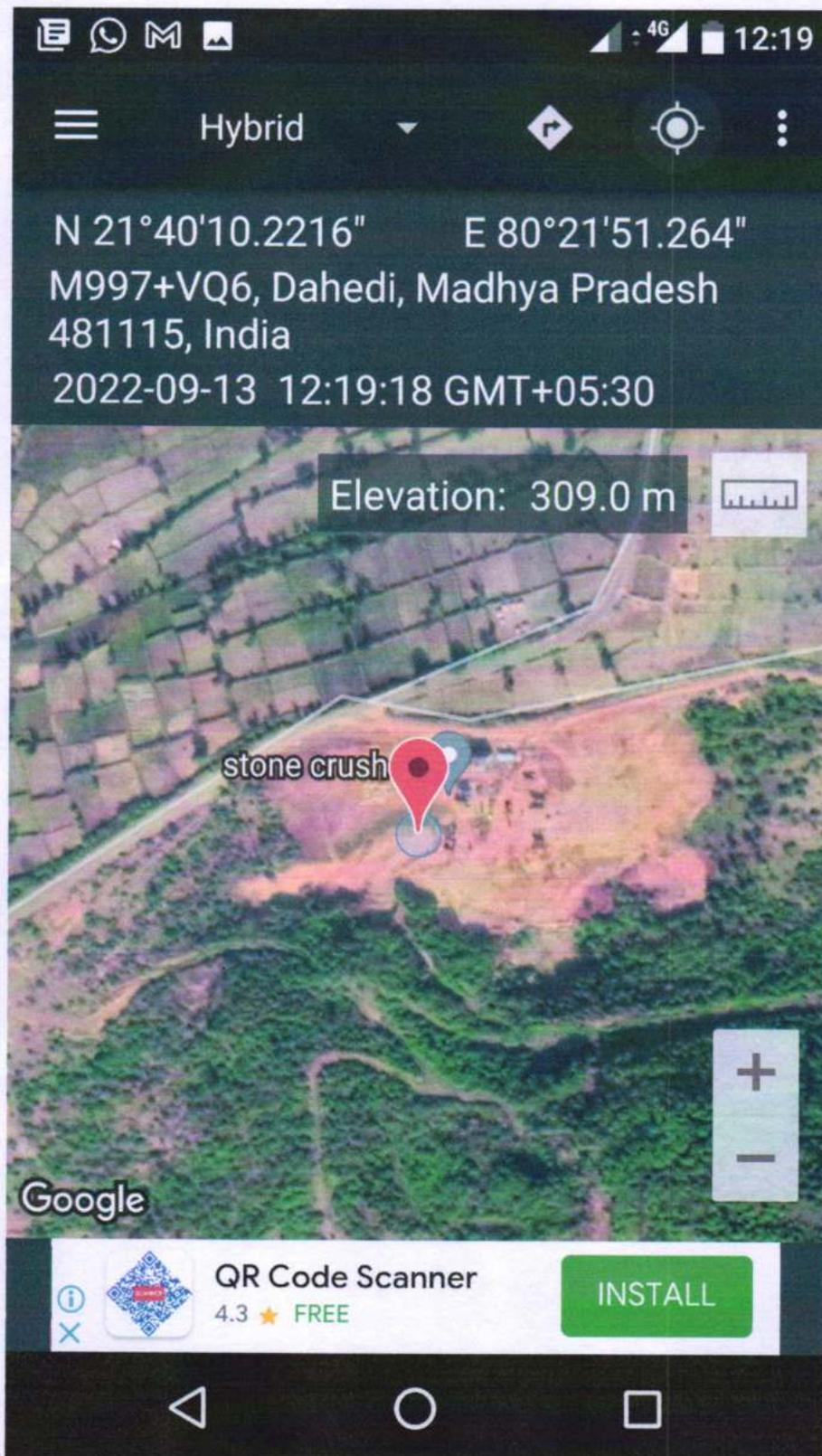
Enclosure XIII



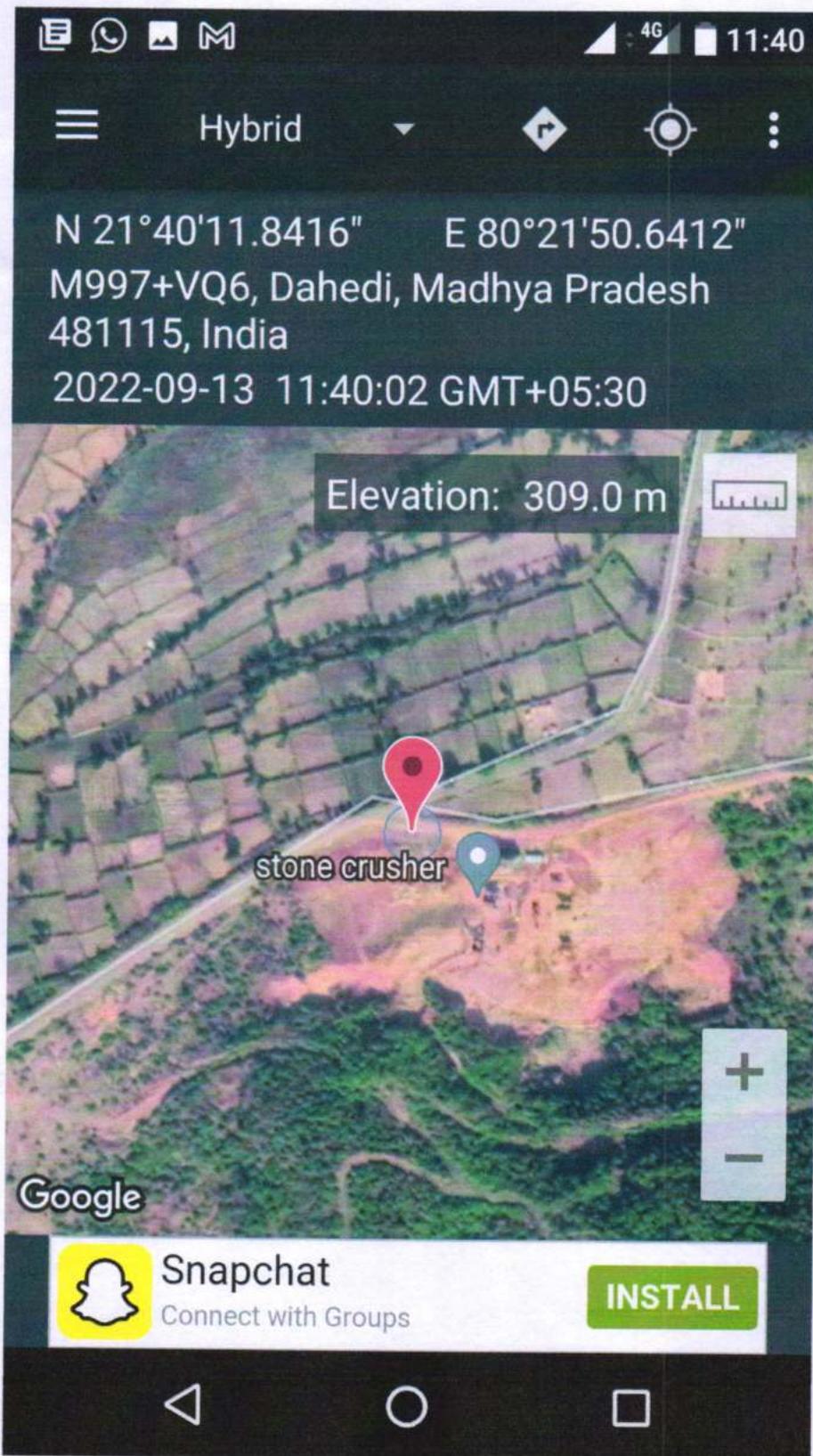
Google Earth Screen shot showing location of crusher & village



Mobile App Screen shot showing location of crusher / mine site



Mobile App Screen shot showing location of crusher / mine site



Mobile App Screen shot showing location of crusher / mine site

कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail - modgmbal@mp.gov.in Ph.No. 07632-241683

॥ आदेश ॥

कमांक / २६ / खनिज / 2022
प्रति,

बालाघाट, दिनांक 7/01/2022

तिरूपति मिनरल्स
द्वारा श्री अतुल पाठक
निवासी- वार्ड नं. 15
जिला बालाघाट (म.प्र.)

विषय :- खनिज गिट्टी, पत्थर, बोल्टर हेतु भण्डारण अनुज्ञप्ति स्वीकृती बावत।

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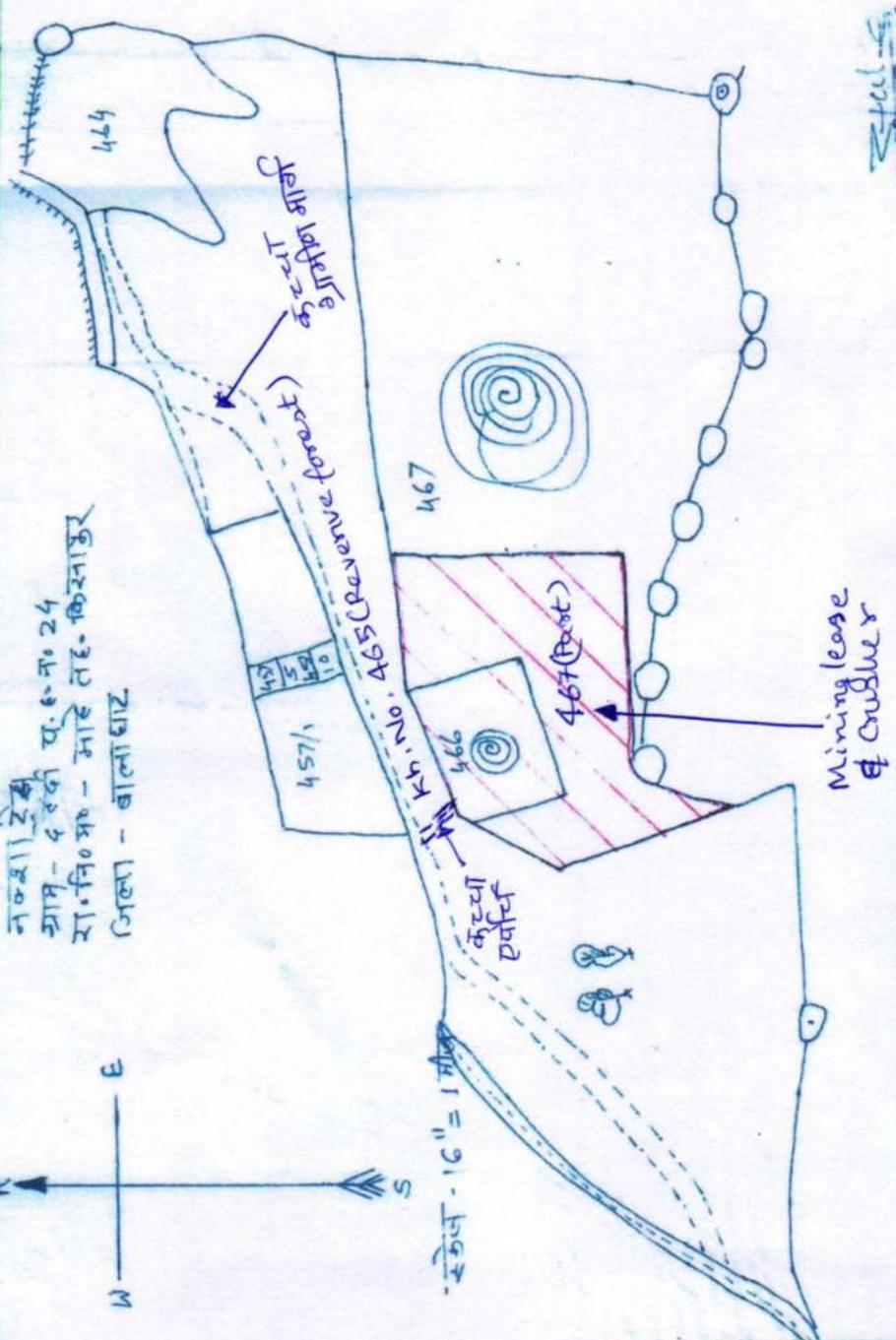
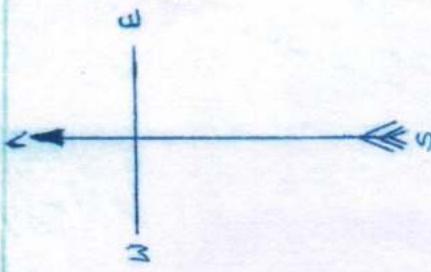
म.प्र. खनिज (अवैध खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006 के नियम 13 एवं नियम 17 में निहित शर्तों के अधीन जिला बालाघाट तह. किरनापुर ग्राम दहेंदी खसरा नं. 467 भाग रकबा 2.000 हे. क्षेत्र पर खनिज गिट्टी, बोल्टर, पत्थर (केशर आधारित) भण्डारण अनुज्ञप्ति दिनांक 06.01.2022 से 05.01.2027 तक (05 वर्ष कि अवधि हेतु) नियमानुसार शर्तों पर स्वीकृति प्रदान की जाती है। शर्तें निम्नानुसार हैं :-

- (एक) अनुज्ञप्तिधारी, प्ररूप-11 में विहित रजिस्टर में स्टाकयार्ड में प्राप्त और स्टाक यार्ड से भेजे गये खनिज/खनिजों और/या उसके उत्पादों की मात्रा तथा अन्य विशिष्टियां दर्शाते हुए सही एवं विश्वसनीय लेखा रखेगा।
- (दो) अनुज्ञप्तिधारी प्ररूप-12 में मासिक विवरणियां अनुज्ञापन प्राधिकारी को प्रस्तुत करेगा।
- (तीन) अनुज्ञप्तिधारी, स्टाकयार्ड से किसी खनिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक वाहन (केरिअर) के लिए अभिवहन पास जारी करेगा।
- (चार) अनुज्ञप्तिधारी, नियोजित किये गये व्यक्तियों के नाम, राष्ट्रीयता, आयु, लिंग तथा पते का अभिलेख रखेगा।
- (पांच) अनुज्ञप्तिधारी, न्यूनतम मजदूरी अधिनियम 1948 के अधीन केंद्रीय या राज्य सरकारों द्वारा समय-समय पर विधि की गई न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं करेगा।
- (छ) स्टाकयार्ड जिसमें खनिज संसाधन इकाई, यदि कोई हो, सम्मिलित है, भवन, कार्यालय या किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुज्ञात करेगा।
- (क) स्टाकयार्ड जिसमें खनिज संसाधन इकाई, यदि कोई हो, सम्मिलित है, भवन, कार्यालय या किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुज्ञात करेगा।
- (ख) स्टाकयार्ड में रखे हुए खनिज/खनिजों और/या उसके उत्पादों के स्टाक सर्वेक्षण, तौल माप या नापजोख करने के लिए अनुज्ञात करेगा।
- (ग) अनुज्ञप्तिधारी या किसी अन्य व्यक्ति के जो उन पर नियंत्रण रखता हो अथवा उससे संबद्ध हो, के कब्जे में के किन्हीं दस्तावेजों, बुक, रजिस्टर या सुसंगत अभिलेख का परीक्षण करने के लिए अथवा उनसे उद्धरण लेने या ऐसे दस्तावेजों, बुक, रजिस्टर या अभिलेख की प्रतियां तैयार करने के लिए अनुज्ञात करेगा।

2/1/2022

कार्यालय क्लेक्टर (खनिज शाखा) बालाघाट

नं. 24/1 डी.डी.
 आ.प्र. - 4 रकबा पं. नं. 24
 रा.नि. नं. 30 - आर. त. ए. क्रि. शा. क्र.
 जिला - बालाघाट



1630
 कार्यलय आदेश दिनांक 10/02/11
 के दिनेश अग्रवाल से स्वीकृत
 डकनिपट्टी, श्री विरूपति
 मिनरल प्रो. अडुल के
 पत्र में अंतराक्राफ्टि मा. प्र.
 क्षेत्र का नक्शा र. म. वि. का
 - अंतरित क्षेत्र

रकबा (है.)	रकबा (है.)
466 - 0.809	
467 (पत्र) - 2.428	
Total - 3.237 (है.)	

खनिज पत्र (क्रेडिट आबाधित)

प्रभारी अधिकारी
 खनिज शाखा
 जिला बालाघाट (म.प्र.)

क्लेक्टर
 बालाघाट

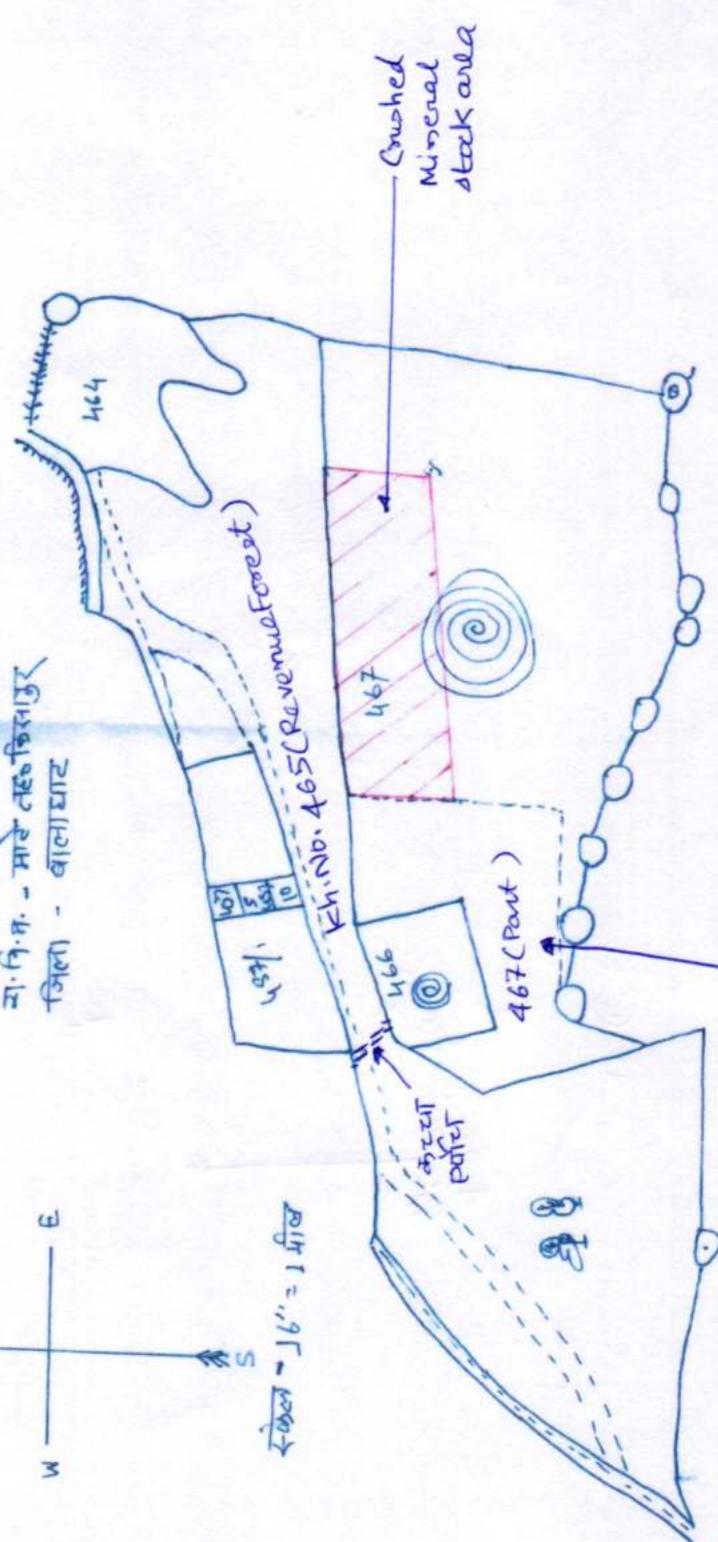
स्वीकृत/ अनुबंधित नं. 24
 मिलान कर नं. 24/1 डी.डी. मा.

खनि-सर्वेक्षक
 खनिज शाखा
 जिला-बालाघाट (म.प्र.)

रस्ता: अंतराक्राफ्टि
 श्री दिनेश अग्रवाल
 विजय नगर गोदिया

रस्ता: अंतराक्राफ्टि
 श्री विरूपति मिनरल
 प्रो. अडुल पाळ

नक्शा दे.स.
 आ.नं. - ५ टैकी फस # 24
 मा.नि.नं. - मादे तहसिलतपुर
 जिला - बालाघाट



भंडारा अडुलान देसु ओवेसिमिरी
 दे.नं. स्क्रा दे.ने
 467 भाग - 2.000 हे.
 रबनिम - गिहरी, पावर

भंडारा अडुलान देसु रबिभानि देसु
 उपलब्ध देसु
 दे.नं. स्क्रा दे.ने
 467 भाग - 2.000 हे.
 रबनिम - गिहरी, पावर

980000
 100/1000

कार्यालय वनमंडलाधिकारी दक्षिण (सा.) वनमंडल
बालाघाट (म.प्र.)

दूरभाष नं.—(07632-248414)
 email - dfo_st@yahoo.com

क्रमांक/मा.चि./

7330

बालाघाट दिनांक 21/15

प्रति,

कलेक्टर
 (खनिज शाखा)
 बालाघाट (म.प्र.)

विषय :- ग्राम-दहेदी, प.ह.नं. 13 तहसील-किरनापुर के रकबा 8.000 एकड़ क्षेत्र पर पत्थर खनिज हेतु उत्खनिपट्टा स्वीकृत करने हेतु जांच प्रतिवेदन देने बाबद ।

प्रकरण आवेदक-मेसर्स श्री अग्रवाल मिनरल्स रायपुर (छ.ग.)

संदर्भ :- आपका पत्र ज्ञापन क्रमांक/3060/ख.लि./07 दिनांक 28.08.2008

विषयांकित संदर्भित ज्ञापन द्वारा आवेदक मेसर्स श्री अग्रवाल मिनरल्स रायपुर (छ.ग.) के आवेदन पत्र पर पत्थर खनिज हेतु उत्खनिपट्टा स्वीकृत करने हेतु ग्राम-दहेदी, तह. किरनापुर जिला-बालाघाट प.ह.नं. 13 के खसरा क्रमांक 466, 467 रकबा 8.000 एकड़ अंतर्गत चाही गई है । आवेदित स्थल की जांच में निम्न तथ्य पाये गये :-

1. आवेदित क्षेत्र पूर्णतः राजस्व घांस एवं पहाड़ चट्टान क्षेत्र है।
2. आवेदित क्षेत्र वनक्षेत्र कक्ष क्रमांक 224, के मुनारा कं. 42 की वन सीमा से 2.000 किलो मीटर दूरी पर स्थित है। अतः वनसीमा से 250 मीटर से अधिक दूरी पर स्थित है।
3. म.प्र. शासन वन विभाग का पत्र क्रमांक एफ/25/51/05/10-3 भोपाल, दिनांक 07.09.06 के बिन्दु क्रमांक 1 में लेखित कि खनिज उत्खनन पट्टा स्वीकृत करने के पूर्व यह सुनिश्चित कर लेवें कि आवेदित भूमि अभिलेख में छोटे/बड़े झाड़ के जंगल के रूप में अभिलेखित नहीं होना चाहिये ।
4. तथा यदि आवेदित राजस्व भूमि म.प्र. शासन राजस्व विभाग मंत्रालय वल्लभ भवन भोपाल के परिपत्र क्रमांक/16-10/सात/2-ए/90 दिनांक 13.01.97 तथा माननीय सर्वोच्च न्यायालय के दिशा निर्देशों के तहत वन की परिभाषा में नहीं आता है तो इस कार्यालय को उक्त आवेदित स्थल क्षेत्र पर पत्थर खनिज उत्खनिपट्टा हेतु स्वीकृति दिये जाने बाबद कोई आपत्ति नहीं है ।

वनसंरक्षक

दक्षिण (सा.) वनमंडल बालाघाट
 बालाघाट दिनांक 2009

पृ.क्रमांक/मा.चि./
 प्रतिलिपि :-

- (1) उपवनमंडलाधिकारी लांजी (सा.) उपवनमंडल की ओर प्रकरण में उनके द्वारा प्रेषित प्रतिवेदन कं. 700 दि. 15.05.2009 के तारतम्य में सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
- (2) वनपरिक्षेत्र अधिकारी किरनापुर (सा.) परिक्षेत्र की ओर प्रकरण में उनके द्वारा प्रेषित प्रतिवेदन कं. 557 दि. 07.05.2009 के तारतम्य में सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

वनसंरक्षक

दक्षिण (सा.) वनमंडल बालाघाट



क्षेत्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
स्कीम नं० 5, प्लॉट नं. 455/456, विजयनगर, जबलपुर-482002
Phone & Fax-0761-4042780 E-Mail romppcbjbp@rediffmail.com

क्रमांक/1002/क्षेका/प्रनिबो/2022
प्रति,

जबलपुर दिनांक 01/05/2022

श्री अतुल पाठक (प्रोपराईटर)
मेसर्स तिरुपति मिनरल्स (स्टोन कशर)
वार्ड क्रमांक 15 बैहर रोड बालाघाट
जिला- बालाघाट

विषय- बोर्ड से सम्मति प्राप्त किये बगैर स्टोन कशर स्थापित कर संवाहित करने के कारण जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 'क' के अन्तर्गत स्टोन कशर बंद करने के निर्देश।

संदर्भ-1. आपके स्टोन कशर का निरीक्षण दिनांक 18/08/2022
2. इस कार्यालय का पत्र क्रमांक 899 दिनांक 22/08/2022

उपरोक्त विषयान्तर्गत क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड 455 456 स्कीम नं 05 विजय नगर जबलपुर द्वारा आपको निम्नलिखित सूचना दी जाती है-

1. यह कि मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 4 के अन्तर्गत किया गया है एवं बोर्ड को वायु (प्रदूषण निवारण तथा नियंत्रण) 1981 अधिनियमों के प्रावधानों को लागू करने का दायित्व है।
2. यह कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 17 (एफ) के प्रावधानों अन्तर्गत वायु प्रदूषण नियंत्रण क्षेत्र का निरीक्षण करने एवं क्षेत्र के वायु प्रदूषण को नियंत्रण में करने अथवा रोकने हेतु आवश्यक कार्यवाही करने की शक्तिया प्राप्त है।
3. यह कि आपके द्वारा यह कि आपके द्वारा खसरा क्रमांक 466 एवं 467 ग्राम दहंडी तहसील किरनापुर जिला-बालाघाट में मेसर्स तिरुपति मिनरल्स के नाम से स्टोन कशर का संवाहन किया जा रहा है।
4. यह कि आपके स्टोन को जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 25, 26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के तहत स्थापना एवं उत्पादन सम्मति प्राप्त करना अनिवार्य है। बोर्ड से सम्मति प्राप्त किये बिना प्रदूषकों का निरसार्ण संवाहन करना अधिनियमों के प्रावधानों का उल्लंघन है एवं दण्डनीय है।
5. यह कि आपके स्टोन कशर का निरीक्षण इस कार्यालय के अधिकारियों द्वारा दिनांक 18/08/2022 का किया गया। निरीक्षण में म०प्र० प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के अनुसार आपके स्टोन कशर में वायु प्रदूषण नियंत्रण व्यवस्था स्थापित नहीं पाई गई है एवं स्टोन कशर बोर्ड की सम्मति बिना कार्यरत पाया गया।
6. यह कि आपके द्वारा डस्ट सप्रेसन हेतु उत्सर्जन बिन्दुओं पर जल छिडकाव की पर्याप्त व्यवस्था नहीं की गई है एवं स्थाई वाटर स्प्रींकर्स स्थापित नहीं पाये गये हैं।
7. यह कि स्टोन कशर के चारों तरफ बाउंड्री वाल अथवा बिन्द ब्रेकिंग वाल स्थापित नहीं की गई है जिससे हवा की दिशा में धूल उड़कर दूर तक पहुँचने की सम्भवना रहती है।
8. यह कि स्टोन कशर को अस्थायी मोबाईल टैंकर द्वारा परिसर में जल छिडकाव किये जाने की व्यवस्था बताई गई है परन्तु स्थाई व्यवस्था अन्तर्गत जल छिडकाव स्प्रींकलर स्थापित नहीं किये गये हैं।
9. यह कि आपके द्वारा स्टोन कशर के चारों ओर हरित पट्टी का विकास भी नहीं किया गया है।

10. यह कि आपके द्वारा उपरोक्त बिन्दुओं के अनुसार बोर्ड द्वारा निर्धारित गाईडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्था नहीं की गई है एवं बोर्ड से सम्मति प्राप्त किये बिना स्टोन कशर का संचालन किया गया है जो वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 का उल्लंघन है।

अतएव उपरोक्त बिन्दुओं के अनुसार आपके द्वारा किये गये उल्लंघन के कारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत प्रदत्त शक्तियों का उपयोग करते हुये आपको निम्नलिखित निर्देश दिये जाते हैं :-

1. यह कि स्टोन कशर को तत्काल प्रभाव से बन्द करे।
2. यह कि संबंधित विभाग/संस्थान स्टोन कशर का विद्युत प्रदाय तत्काल प्रभाव से विच्छेद किया जावेगा।
3. यह कि स्टोन कशर को तब तक प्रारंभ न किया जावे जब तक कि निम्नलिखित कार्यवाही पूर्ण न कर ली जावे :-
 1. यह कि स्टोन कशर के संचालन हेतु बोर्ड से सम्मति प्राप्त की जावेगी।
 2. यह कि बोर्ड की गाईडलाइन के अनुसार उपरोक्त बिन्दुओं के अनुसार स्टोन कशर में वायु प्रदूषण नियंत्रण व्यवस्था स्थापित की जावे।
 3. यह कि स्टोन कशर के समस्त उत्सर्जन बिन्दुओं पर जल छिड़काव हेतु स्थाई वाटर स्पिकलर्स स्थापित किये जावे।
 4. यह कि स्टोन कशर परिसर के चारों ओर कम से कम 15 फीट उंची बाउंड्री-वाल बनाई जावे।
 5. यह कि स्टोन कशर परिसर के चारों तरफ हरित पट्टी का विकास किया जावे।

उपरोक्त निर्देशों का उल्लंघन पाये जाने पर ईकाई के समस्त जिम्मेदार कर्ताधर्ताओं के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 37 एवं 39 के अन्तर्गत न्यायालयीन वाद दायर किया जावेगा।

(आलोक कुमार जैन)

क्षेत्रीय अधिकारी

जबलपुर, दिनांक- 01/09/2022

पृ0कमांक-1003/क्षे.का/प्रनिबो/2022,
प्रतिलिपि :-

1. कलेक्टर बालाघाट जिला-बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. अधीक्षण यंत्री म0प्र0पूर्व क्षेत्र विद्युत वितरण कम्पनी बालाघाट जिला-बालाघाट की ओर सूचनार्थ एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत प्रदत्त शक्तियों का प्रयोग करते हुये निर्देशित है कि स्टोन कशर का विद्युत प्रदाय तत्काल प्रभाव से बन्द कराने का कष्ट करे।
3. जिला खनिज अधिकारी कलेक्टर कार्यालय बालाघाट की ओर सूचनार्थ एवं लेख है कि स्टोन कशर बोर्ड की सम्मति बगैर कार्यरत है अतः उक्त स्टोन कशर से संबंधित खदान के पिटिंग्स तत्काल प्रभाव से बंद करने का कष्ट करे।
4. सहायक अभियंता म0प्र0पूर्व क्षेत्र विद्युत वितरण कम्पनी किरनापुर जिला-बालाघाट की ओर सूचनार्थ एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33क एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत प्रदत्त शक्तियों का प्रयोग करते हुये निर्देशित है कि स्टोन कशर का विद्युत प्रदाय तत्काल प्रभाव से बन्द कराने का कष्ट करे इस कार्यालय को सूचित करे।

(आलोक कुमार जैन)

क्षेत्रीय अधिकारी
म0प्र0प्रदूषण नियंत्रण बार्ड
जबलपुर

Enclosure XVIII



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL	CTE-Expansion	CONSENT NO: ***	PCB ID: 75814
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Outward No:21865,23/08/2022
NO: /MPPCB/JBP Consider under Vivad se Vishwas Scheme Consent No:CTE-104388 Dated: 23/08/2022

To,
M/s. Tirupati Minerals (Stone Crusher),
Village-Dahedi Teh-Kirnapur Dist-Balaghat,
Dist : Balaghat,

Subject: Grant of Consent to Establishment (CTE Expansion) under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 & Change of Name
Ref: Your Consent to Establish Application Receipt No. 1190367 Dt. 08/08/2022 and last communication received on Dt.04/08/2022

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village-Dahedi Teh-Kirnapur Dist-Balaghat

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 466 & 467 Village-Dahedi Teh-Kirnapur Dist-Balaghat ,
- b. The capital investment in lakhs: Rs. 288
- c. Product & Production Capacity:

Product	Qty / year
Stone Gitti	140000.000 Cubic Meter

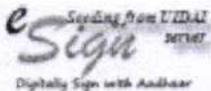
The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Terms & Conditions :

- 1- All the liability under the provisions of the Water (Prevention & Control) of Pollution) Act, 1974 and Air (Prevention & Control) of Pollution) Act, 1981 shall be applicable on changed name organization
- 2- The other content of the consent orders/permissions of the Board and consecutive renewals issued till date shall be binding on the new name organization
- 3- The Name changed with new name Shri Tirupati Minerals (Stone Crusher) in place of Dinesh Agrawal Stone Crusher



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # UU3YE179S5

Validity unknown

Digitally Signed by:
A.K.JAIN,S.E.
Date: 23/08/2022 04:58:01 PM

ALOK KUMAR JAIN
Regional Officer



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 5.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 2.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.500	WWG : 7.000	Water Source	Remark
1	Domestic Purpose	5.000	3.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:CTE-104388



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11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Stone Crushing	75 TPH	Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall,	RSMP

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated:

16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

Additional Air condition:- (if any)

:-

- The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
- The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
- The stone crusher shall provide dust extraction for screen as per guideline
- The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
- The stone crusher shall develop 10 meters wide green belt all around the periphery to made as curtain for nearby fields.
- The stone crusher shall maintain the ambient air quality within the prescribed standards
- The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
 - Dust containment cum suppression system for the equipment
 - Construction of wind breaking walls
 - Construction of the metal road within premises

Consent No:CTE-104388



Consent Order

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GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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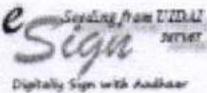
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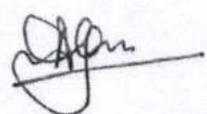
Special Conditions

- This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
- Stone Crusher shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by SEIAA
- Stone Crusher shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable .
- Stone Crusher shall comply the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions

For and on behalf of
M.P. Pollution Control Board

 eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # UU3YE179S5


ALOK KUMAR JAIN
Regional Officer

Consent No:CTE-104388

कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail - modgambal@mp.gov.in

बालाघाट, दिनांक 9/9/2022

कमांक/1069/खनिज/2022
प्रति,

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
विजय नगर जबलपुर (म.प्र.)

विषय :- माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच के प्रकरण क्रमांक 58/2022 द्वारा दिनांक 29.08.2022 को पारित आदेश के अनुपालन में।
संदर्भ :- आपका पत्र क्रमांक 991/क्षे.का./प्रनिबो/2022 जबलपुर दिनांक 01.09.2022।

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उपरोक्त विषयांतर्गत संदर्भित पत्र के संबंध लेख है कि माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच के प्रकरण क्रमांक 58/2022 द्वारा दिनांक 29.08.2022 को पारित आदेश के अनुपालन में जानकारी चाही गई है, तत्संबंध में खनि निरीक्षक से प्राप्त प्रतिवेदन दिनांक 09.09.2022 के अनुसार ग्राम दहेदी तह. किरनापुर के ख.न. 466, 467 भाग रकबा 3.237 हे. क्षेत्र में खनिज पत्थर (केशर आधारित) स्वीकृत उत्खनिपट्टा क्षेत्र एवं ग्राम दहेदी के ख.न. 467 भाग रकबा 2.000 हे. क्षेत्र पर खनिज गिट्टी, बोल्टर (केशर आधारित) स्वीकृत भंडारण अनुज्ञप्ति क्षेत्र का राजस्व अमला द्वारा सीमांकन किया गया। खनि निरीक्षक से प्राप्त प्रतिवेदन दिनांक 09.09.2022 के अनुसार चाही गई जानकारी का बिन्दुवार विवरण निम्नानुसार है :-

- यह कि ग्राम दहेदी तह. किरनापुर के ख.न. 466, 467 भाग रकबा 3.237 हे. क्षेत्र में खनिज पत्थर (केशर आधारित) उत्खनिपट्टा अवधि दिनांक 12.10.2015 से 11.10.2025 तक श्री दिनेश अग्रवाल, निवासी विजय नगर गोंदिया के पक्ष में स्वीकृत था, उक्त स्वीकृत उत्खनिपट्टा को कार्यालयीन आदेश क्रमांक 1630 दिनांक 10.12.2019 से शेष अवधि हेतु श्री तिरुपति मिनरल्स बैहर रोड बालाघाट के पक्ष में अंतरण किया गया। पट्टाधारी श्री दिनेश अग्रवाल द्वारा स्वीकृत उत्खनिपट्टा अवधि दिनांक 12.10.2015 से पट्टा अंतरण दिनांक 10.12.2019 तक म.प्र. गौण खनिज नियम 1996 के उप नियम-30 के मद 20 (क) के तहत प्रस्तुत प्रारूप दस/मासिक पत्रक अनुसार खनिज का उत्पादन/प्रेषण कार्य नहीं किया गया है।
- श्री दिनेश अग्रवाल द्वारा ख.न. 466 एवं 467 में स्टोन केशर स्थापित नहीं किया गया था।
- बिन्दु क्रमांक 2 के परिप्रेक्ष्य में बिन्दु क्रमांक 3 की जानकारी निरंक है।
- यह कि कार्यालयीन पत्र क्रमांक 277 दिनांक 15.02.2019 से पट्टाधारी श्री दिनेश अग्रवाल को कलेक्टर महोदय के हस्ताक्षर द्वारा कारण बताओ नोटिस जारी किया गया था, जिसके संबंध में उत्खनिपट्टा द्वारा दिनांक 05.07.2019 को जवाब प्रस्तुत करते हुये लेख किया गया कि उनके द्वारा स्वीकृत उत्खनिपट्टा क्षेत्र में उत्खनन कार्य नहीं किया गया है। तथा म.प्र. गौण खनिज नियम 1996 के उप नियम 29 के तहत स्वीकृत उत्खनिपट्टा क्षेत्र की पट्टेदार द्वारा अनिवार्य भाटक/मृतकर की राशि प्रति हेक्टेयर की दर से जमा की गई है, जिसका वर्षवार विवरण निम्नानुसार है :-

स.क्र.	वर्ष	उत्पादन (घनमीटर)	प्रेषण (घनमीटर)	जमा डीआर/ रॉयल्टी राशि	चालान न. एवं दिनांक
1	2015	निरंक	निरंक	प्रथम वर्ष देय नहीं	—
2	2016	निरंक	निरंक	2,98,000/-	CRN-MPT085303052019000100 - date 03.05.2019, CRN-MPT085326122019000001 - date 26.12.2019
3	2017	निरंक	निरंक		
4	2018	निरंक	निरंक		
5	2019	निरंक	निरंक	1,94,403/-	CRN-MRD085323111900435 - date 23.11.2019

[Signature]

5. यह कि श्री तिरुपति मिनरल्स द्वारा स्वीकृत उत्खनिपट्टा क्षेत्र से किये गये उत्पादन, प्रेषण एवं रॉयल्टी की जानकारी का माहवार विवरण निम्नानुसार है :-

स. क्र.	वर्ष	उत्पादन (घनमीटर)	प्रेषण (घनमीटर)	जमा रॉयल्टी / डी आर (रूपये)	चालान न. एवं दिनांक
1	जनवरी-2020 से दिसम्बर 2020 तक	निरंक	निरंक	4,76,011 / -	CRN-MRD085315102000707 - date 16.10.2020
2	जनवरी-2021	475.00	332.63	6,93,787 / -	CRN-MRD085322012100019 - date 22.01.2021, CRN-MRD085325052100153 - date 25.05.2021, CRN-MRD085312062100414 - date 12.06.2021, CRN-MRD085325052100105 - date 25.05.2021
3	फरवरी-2021	790.00	739.67		
4	मार्च-2021	540.00	477.33		
5	अप्रैल-2021	695.00	652.33		
6	मई-2021	2335.00	2022.17		
7	जून-2021	3120.00	402.95		
8	जुलाई-2021	76.00	35.86		
9	अगस्त-2021	240.00	41.25		
10	सितम्बर-2021	15.00	24.28		
11	अक्टूबर-2021	11.00	356.23		
12	नवम्बर-2021	01.00	189.1		
13	दिसम्बर-2021	60.00	420.88		
14	जनवरी-2022	0.00	28.00		
15	फरवरी-2022	0.00	97.11		
16	मार्च-2022	0.00	149.91		
17	अप्रैल-2022	0.00	366.76		
18	मई-2022	0.00	306.51		
19	जून-2022	0.00	381.19		
20	जुलाई-2022	60.00	90.810		
21	अगस्त-2022	1050.00	49.700		

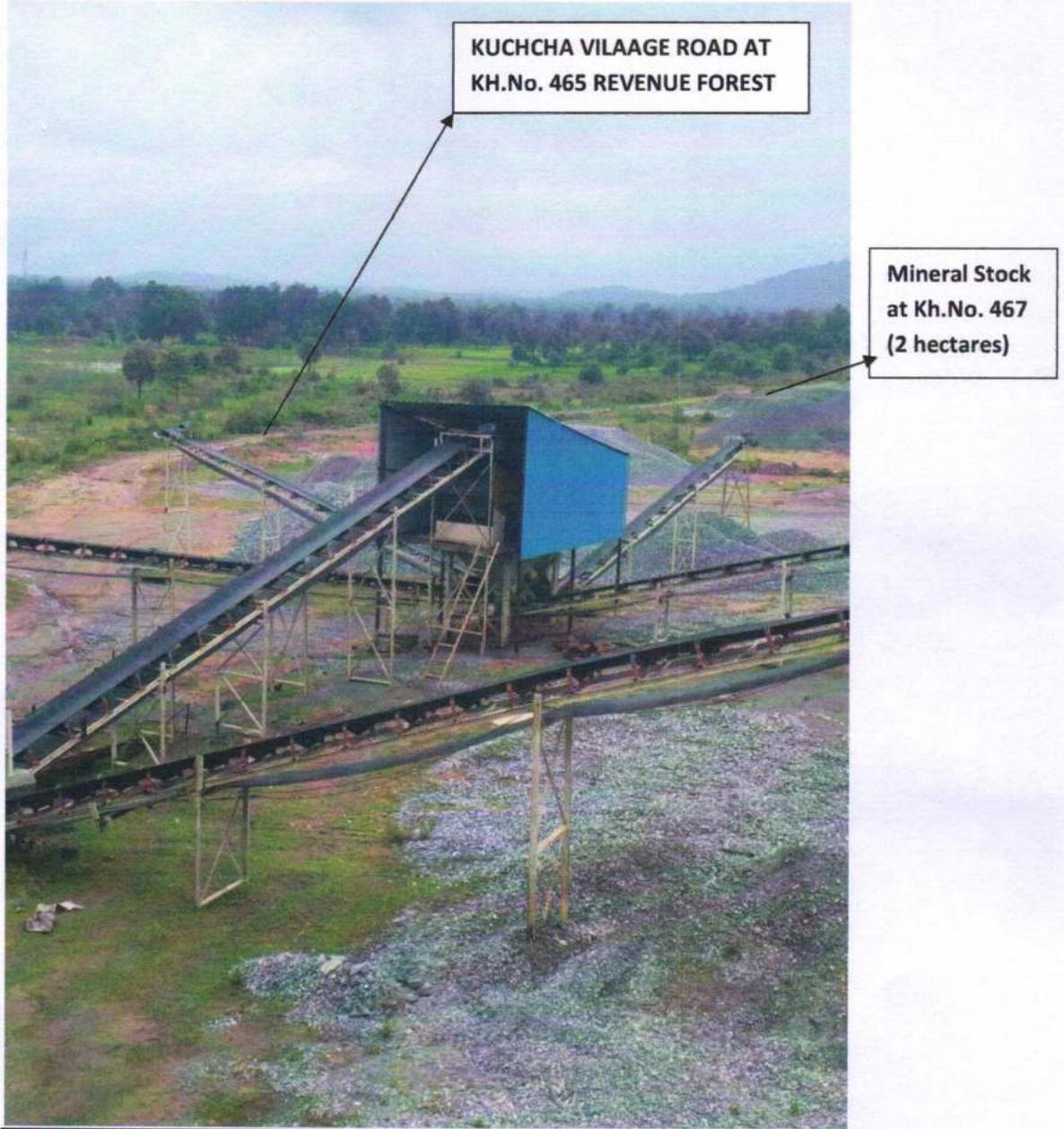
6. बिन्दु क्रमांक 6 की जानकारी उपरोक्तानुसार बिन्दु क्रमांक 5 की तालिका अनुसार है।
7. बिन्दु क्रमांक 7 की जानकारी उपरोक्तानुसार बिन्दु क्रमांक 5 तालिका अनुसार है।
8. यह कि श्री तिरुपति मिनरल्स बैहर रोड बालाघाट के पक्ष में ग्राम दहेदी तह. किरनापुर के ख. न. 466, 467 भाग रकबा 3.237 हे. क्षेत्र में खनिज पत्थर (क्रेशर आधारित) स्वीकृत उत्खनिपट्टा का दिनांक 08.09.2022 को सीमांकन किया गया, सीमांकन अनुसार पट्टेदार द्वारा स्वीकृत क्षेत्र के भीतर खनन कार्य किया जाना पाया गया।

अतः उपरोक्तानुसार चाही गई जानकारी अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्न :- उपरोक्तानुसार।

[Signature]
08/09/2022
प्रभारी अधिकारी
(खनिज शाखा)
जिला-बालाघाट (म.प्र.)

**SITE VISIT PHOTOGRAPHS: M/s TIRUPATI MINERALS STONE CRUSHER & MINES,
DAHEDI, TEH. KIRNAPUR, BALAGHAT DATED 13-09-2022**

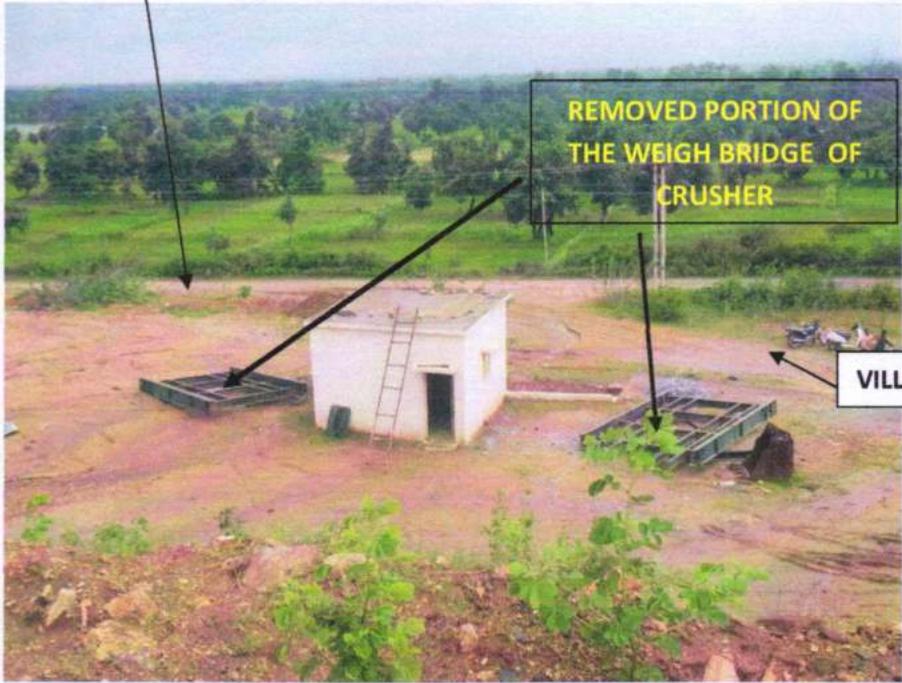


TIRIPATI MINERLAS STONE CRUSHER AT KH. NO. 466 & 467



VIEW OF STONE MINE AT KH. No. 466 & 467

BITUMIN TOPPED ROAD



REMOVED PORTION OF THE WEIGH BRIDGE OF CRUSHER

VILLAGE ROAD

WEIGH BRIDGE THAT HAD ENCROCHED KH. NO. 465



WEIGH BRIDGE REMOVED FROM HERE





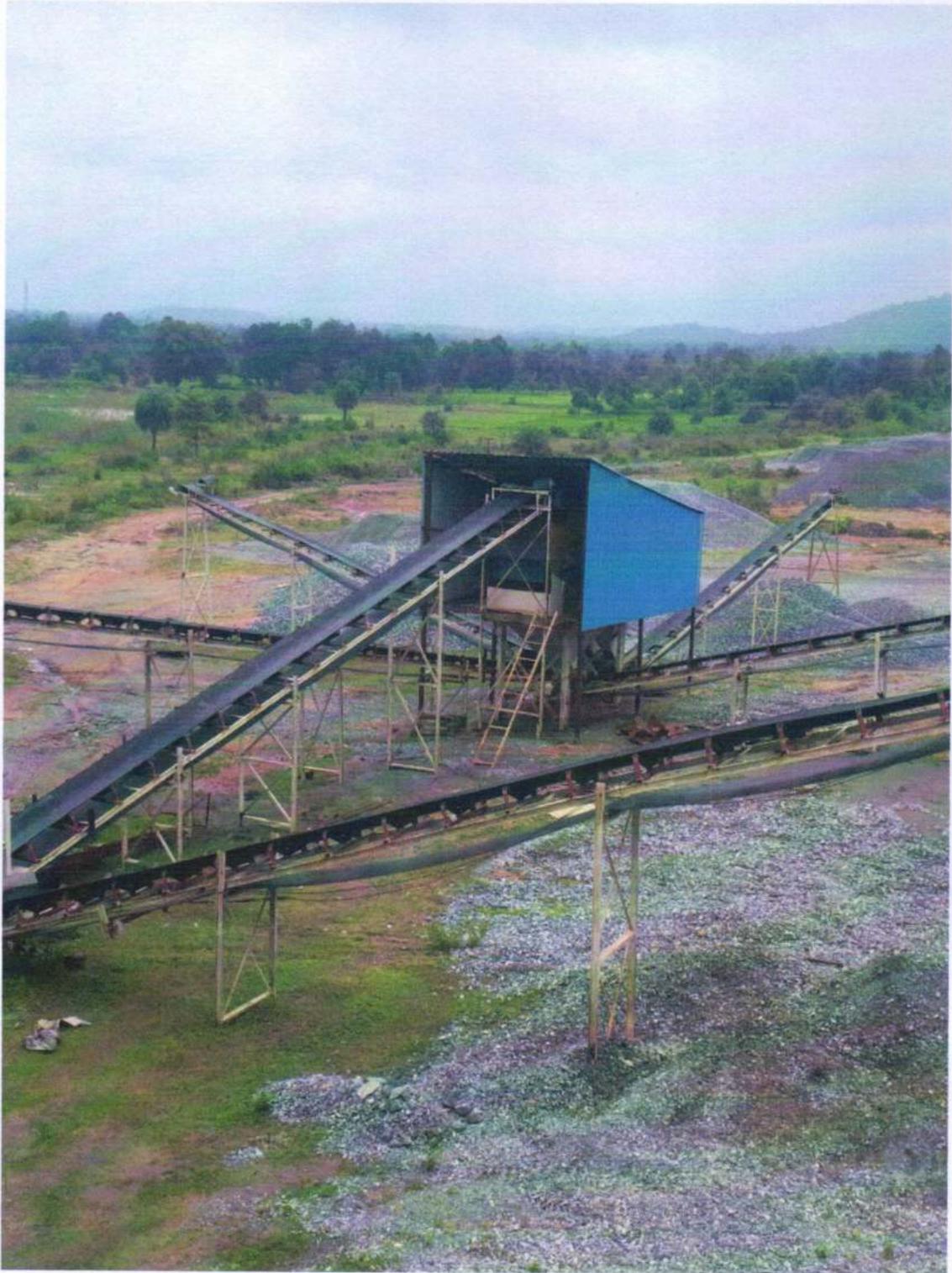
TIRUPATI MINE VIEW

METALLED ROAD



VILLAGE ROAD IN KH. 46!

TIRUPATI CRUSHER VIEW



VIBRATORY SCREEN OF CRUSHER VIEW



GARLAND DRAIN AT THE
FOOTHILL OF MINE



MUNARA INSTALLED TO
DEMARCATÉ KH.NO.465



**MUNARAS INSTALLED TO
DEMARCATATE KH.NO.465
AND EXCESS MATERIAL
SPREAD IN KH. 465**



**MUNARAS INSTALLED TO
DEMARCATÉ KH.NO.465
AND EXCESS MATERIAL
SPREAD IN KH. 465**



DISCHARGE OF DEBRIS IN DRAIN



OTHER MINE NEAR TIRUPATI MINERALS



MINE INSPECTION BY OFFICERS: 13-09-22

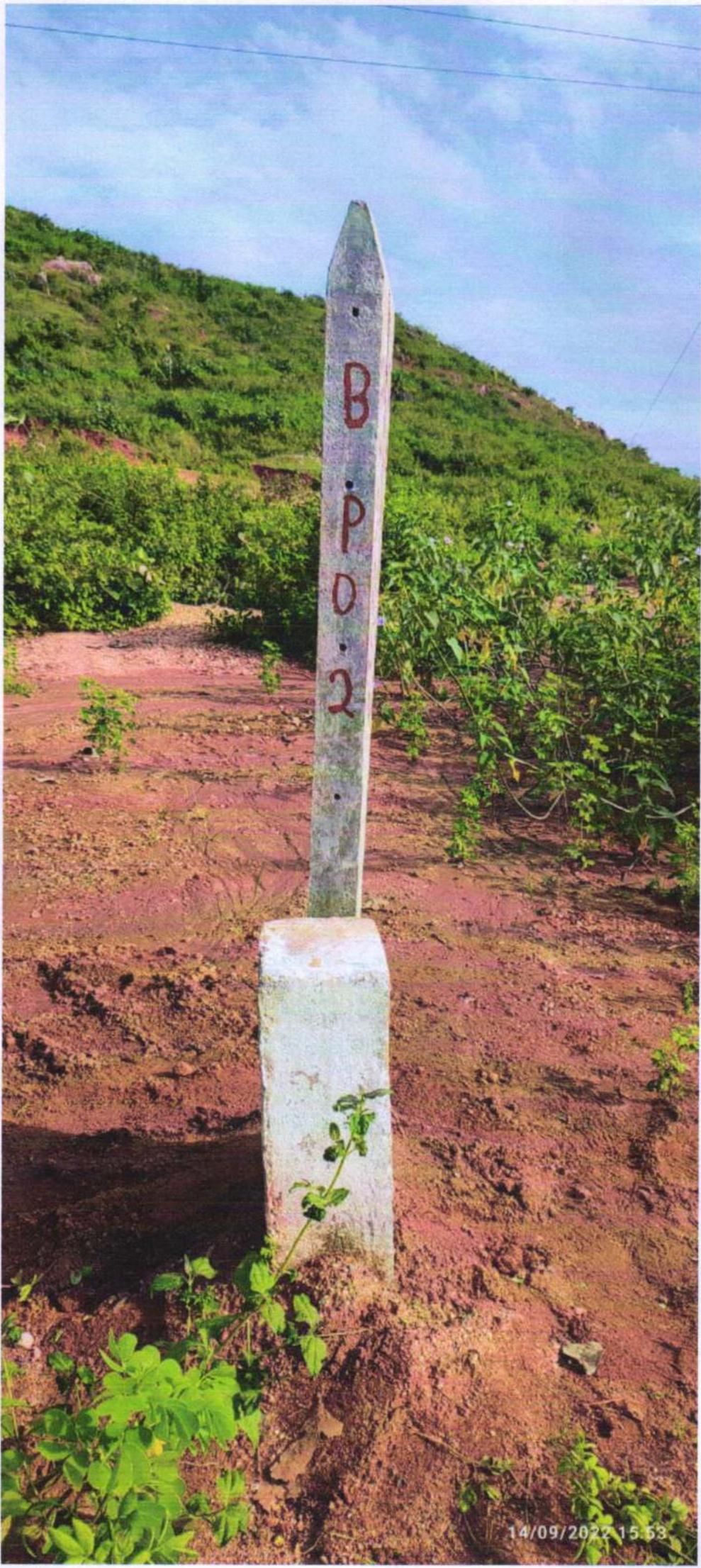
PHOTOGRAPHS OF MUNARA FIXING PROVIDED BY MINING OFFICER
BALAGHAT ON 15-09-2022



14/09/2022 16:07



14/09/2022 15:54



14/09/2022 15:53



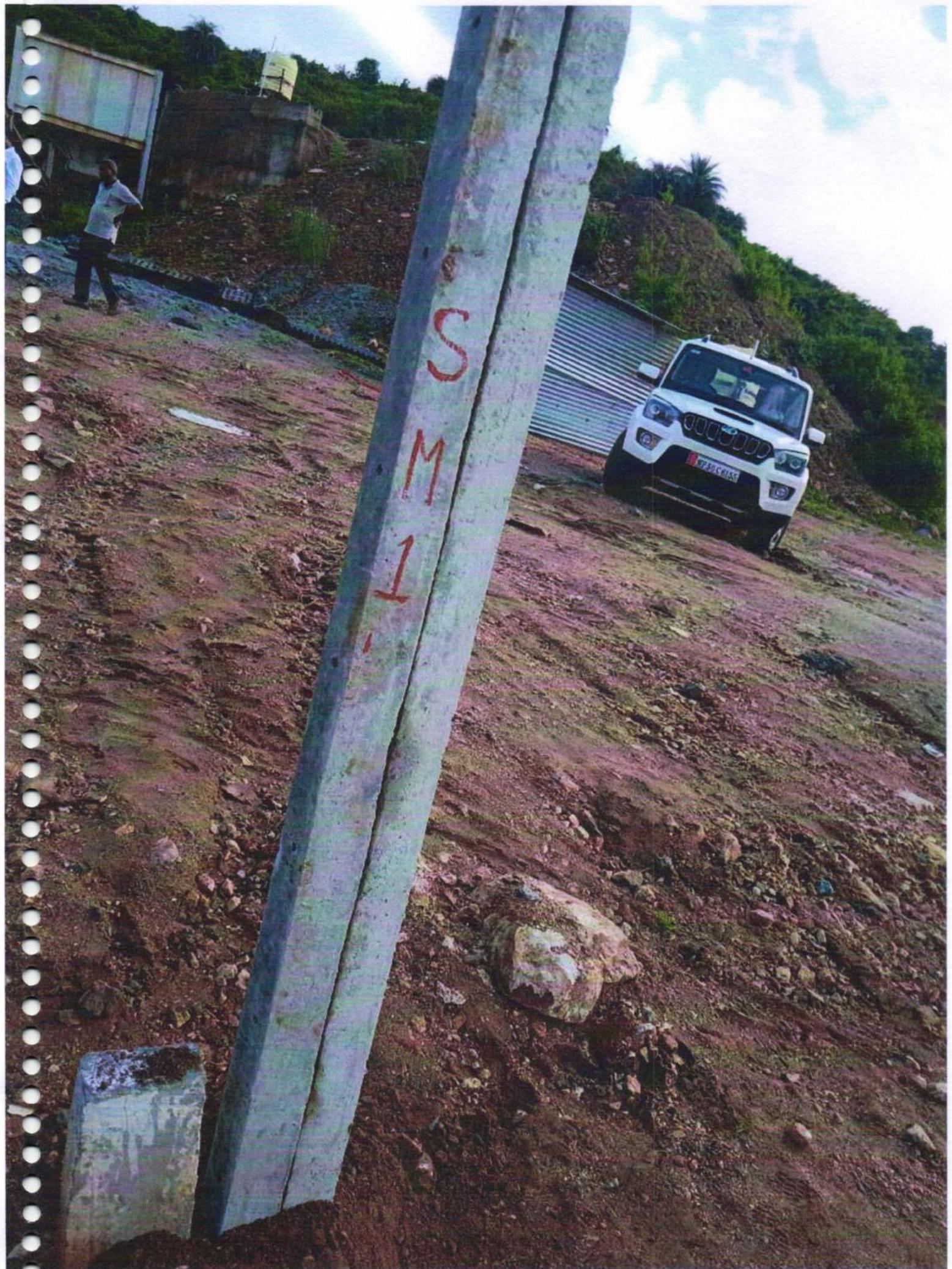
14/09/2022 15:52



14/09/2022 15:32



14/09/2022 15:32

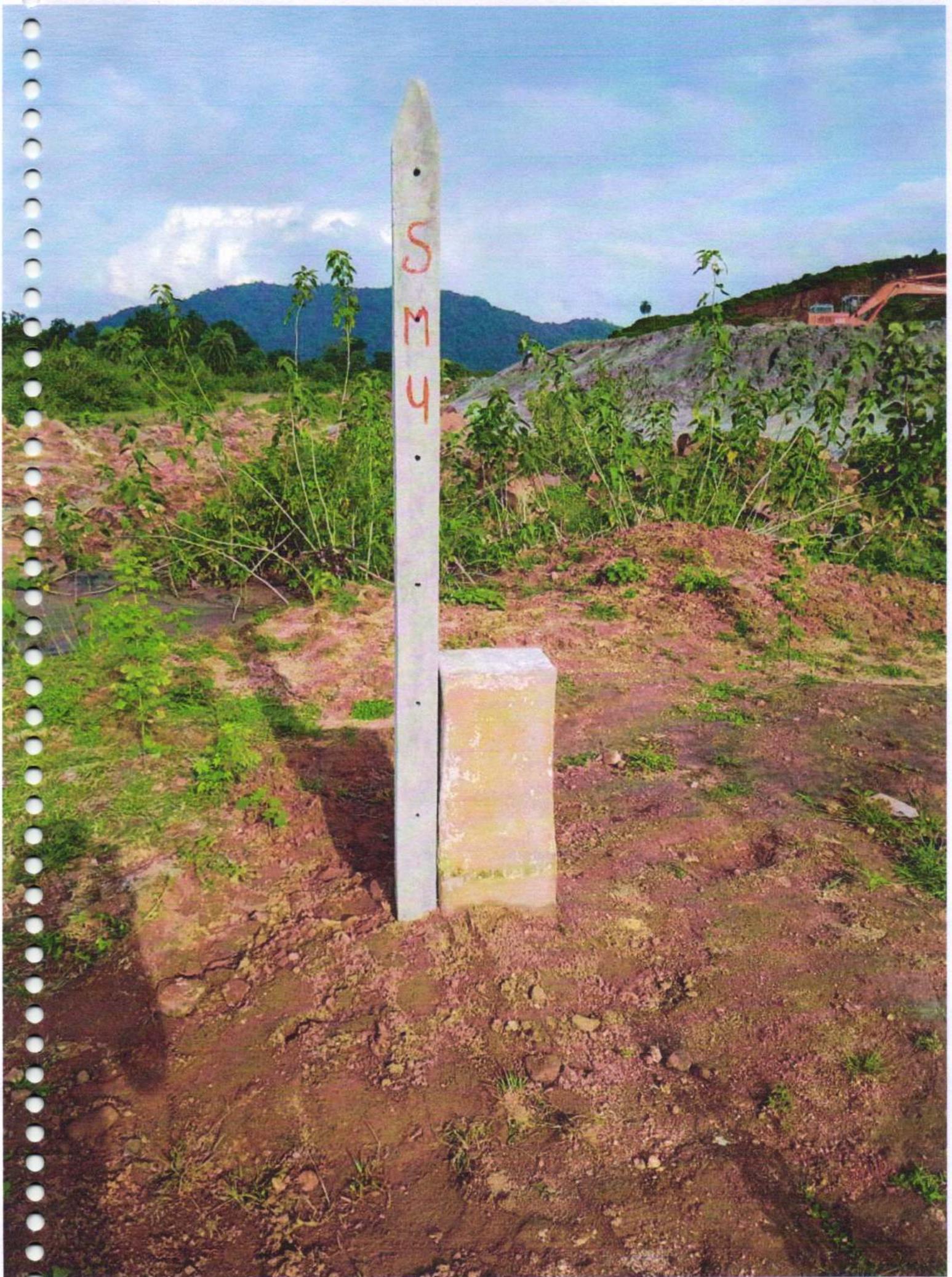


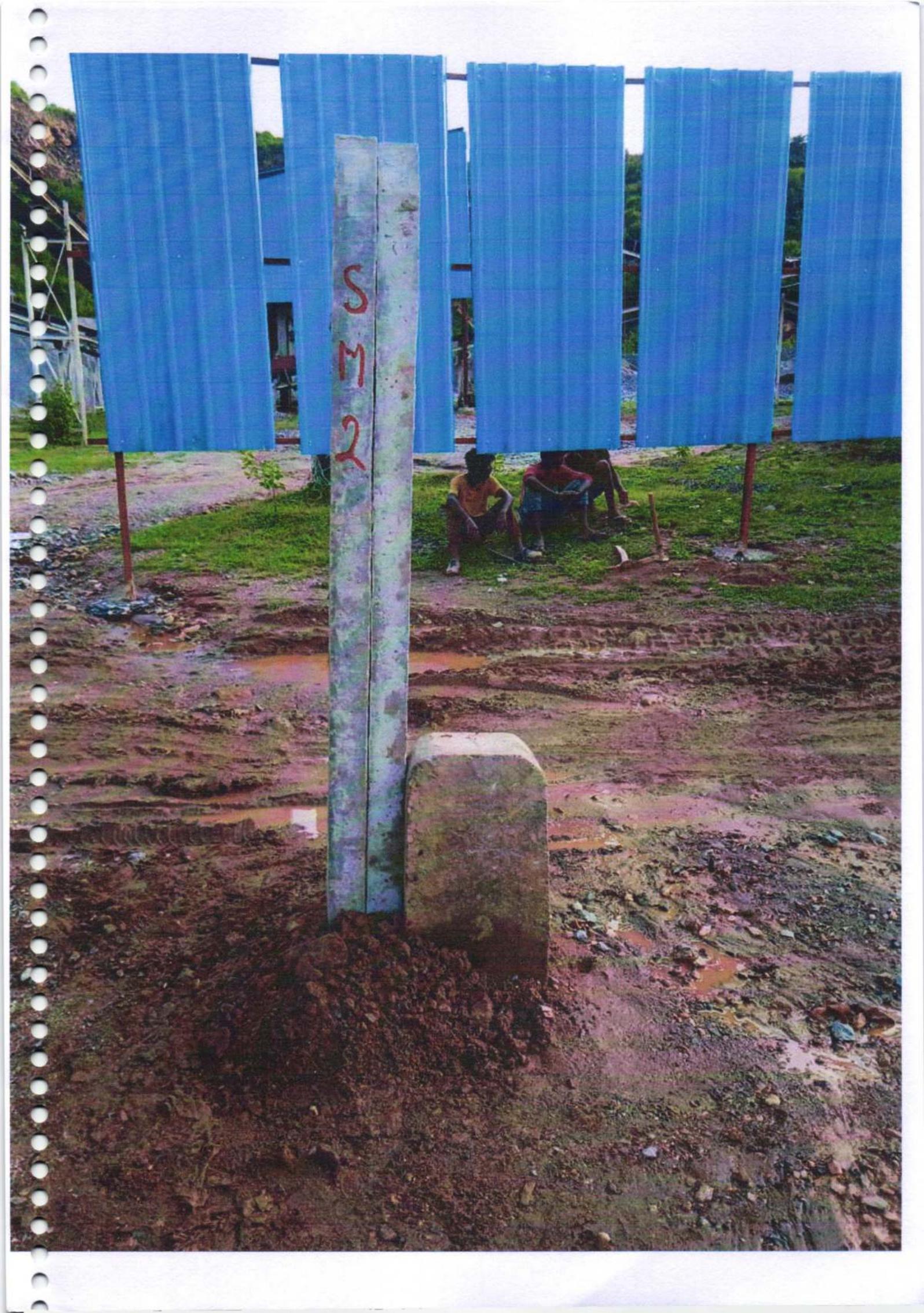
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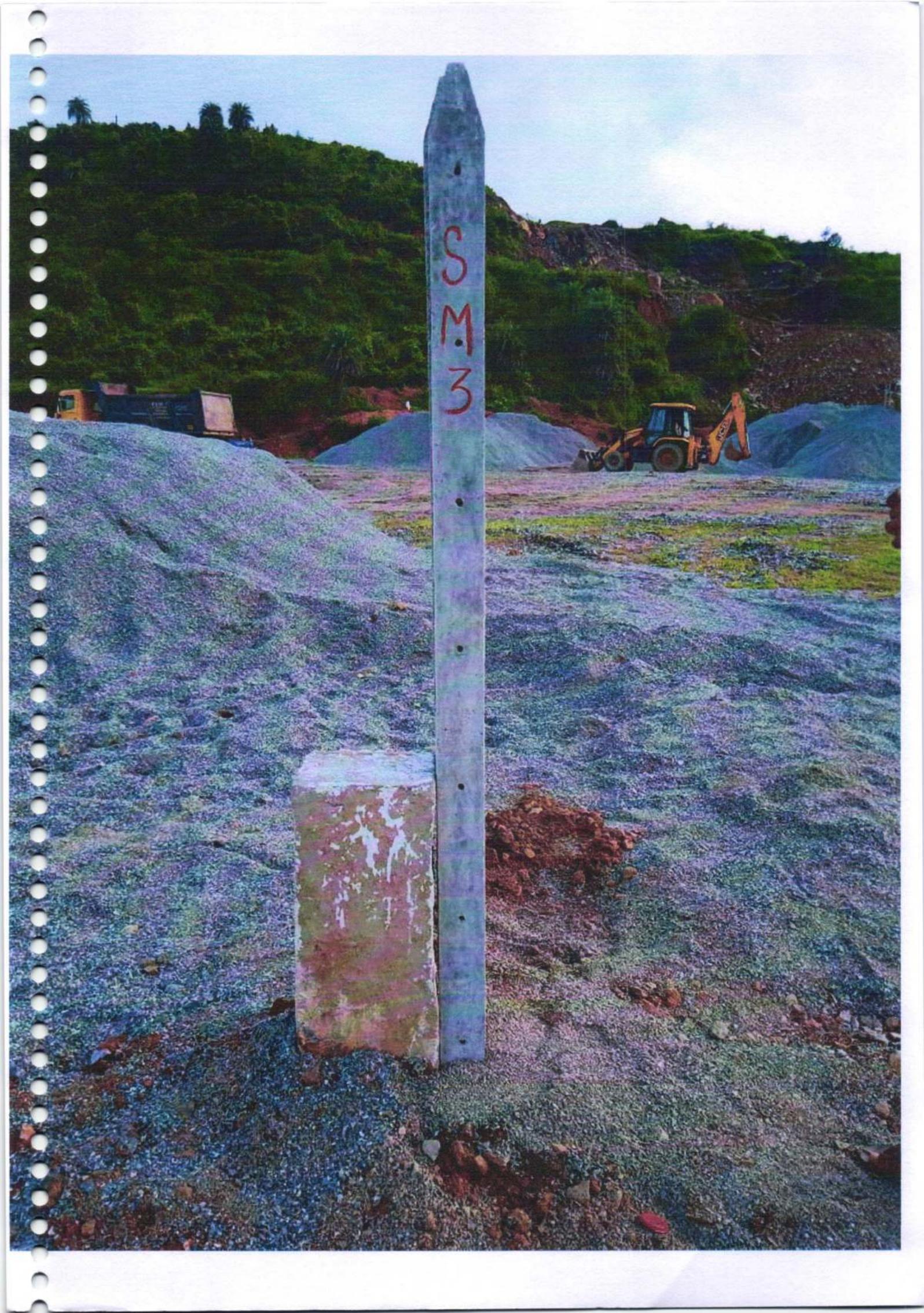
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